

LETTER OF OFFER

THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

This Letter of Offer is sent to you as a Public Equity Shareholder(s) of **IEL Limited**. If you require any clarification about action to be taken, you may consult your stockbroker or investment consultant or Manager to the Offer or Registrar to the Offer. In case you have recently sold your equity shares in **IEL Limited**, please hand over this Letter of Offer and the accompanying Form of Acceptance-cum-acknowledgement to the member of the stock exchange through whom the said sale was effected.

OPEN OFFER ("Offer")

BY

**RONIT CHAMPAKLAL SHAH ("the Acquirer -1"), KALPANABEN CHAMPAKLAL SHAH ("the Acquirer-2")
& ROMIT CHAMPAKLAL SHAH ("the Acquirer-3")**

C-302, Shilalekh Apartment, Opp. Police Stadium, Shahibaug, Ahmedabad – 380004

(Hereinafter altogether referred to as "**Acquirers**")

TO ACQUIRE

Upto 8,67,785 (Eight Lakh Sixty Seven Thousand Seven Hundred Eighty Five) Fully Paid Up Equity Shares of the face value of Rs.10/- each at an Offer Price per equity share of Rs.2/- each payable in cash, representing 26% of the issued, subscribed, paid up and voting capital pursuant to Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereof, from the public shareholders.

OF

IEL LIMITED

Registered Office: Nanavati Mahalaya, 18, Homi Mody Street, Fort, Mumbai – 400 001

Corporate Identification Number (CIN): L15140MH1956PLC009720

Tel: 022-2204 4422; Email: iel@nanavatigroup.com; Website: www.nanavatigroup.com

Please Note:

- This Offer is being made by the Acquirers pursuant to regulation 3(1) & 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("**SEBI SAST Regulations, 2011**") for substantial acquisition of shares/ voting rights accompanied with change in control and management of the Target Company.
- This Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI SAST Regulations, 2011.
- To the best of the knowledge of the Acquirers, there are no statutory approvals required for the purpose of this Offer. If any statutory approvals become applicable prior to the completion of the Offer, the Offer would also be subject to such statutory approvals.
- If there is any upward revision in the Offer Price/Size at any time prior to the commencement of the last one working day before the commencement of the tendering period in terms of the SEBI SAST Regulations, 2011 the same would also be informed by way of a Public Announcement in the same newspapers where the original Detailed Public Statement had appeared. If the Offer is withdrawn pursuant to regulation 23, the same would be communicated within two (2) working days by an Announcement in the same newspapers in which the Detailed Public Statement had appeared.
- This Offer is not a competing bid.
- If there are competing bid, the public offers under all the subsisting bids shall open and close on the same date. As per the information available with the Acquirers / Target Company, no competitive bid has been announced as of the date of this Letter of Offer.
- Upward revision/withdrawal, if any, of the Open Offer would be informed by way of a public announcement in the same newspapers where the original Detailed Public Statement ("**DPS**") has appeared. The Acquirers is permitted to revise the Open Offer Price upwards only at any time prior to the commencement of the last one working day before the commencement of the tendering period. Such revised Open Offer Price would be payable for all the Shares validly tendered anytime during the tendering period of the Open Offer.
- The Public Announcement, Detailed Public Statement and this Letter of Offer (including Form of Acceptance cum Acknowledgment) are also available on the website of Securities and Exchange Board of India ("**SEBI**") at www.sebi.gov.in.

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
	
ISK Advisors Private Limited 5 Laxmi Society, B/h. Sasuji Dining Hall, Off C.G. Road, Ellisbridge Ahmedabad – 380006 Tel: +91-79-26403765/26464023 Website: www.iskadvisors.com Investor Grievance email id : enquiry@ncmpl.com Contact Person: Mr. Ronak I. Kadri SEBI Registration No: INM000012625 CIN No: U74140GJ1991PTC016747	Link Intime India Private Limited C-101, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West) Mumbai – 400 083 Tel: + 91-22-49186200/6172 Fax : +91-22-49186195 Website : www.linkintime.co.in Email : ieltd.offer@linkintime.co.in Contact person : Mr. Sumeet Deshpande SEBI Registration No. : INR 000004058 CIN No:U67190MH1999PTC118368
OFFER OPENS ON: 5th June, 2020	OFFER CLOSES ON: 18th June, 2020

SCHEDULE OF THE MAJOR ACTIVITIES OF THE OFFER

Activity	Original Schedule (Dates) (as disclosed in DLOF)	Revised Schedule of Activities
Issue of Public Announcement	Thursday, 12 th March, 2020	Thursday, 12 th March, 2020
Publication of Detailed Public Statement	Thursday, 19 th March, 2020	Thursday, 19 th March, 2020
Filing of draft letter of offer with SEBI along with soft copies of Public Announcement and detailed Public Statement	Thursday, 26 th March, 2020	Thursday, 26 th March, 2020
Last date for public announcement for competing offer(s)	Tuesday, 7 th April, 2020	Tuesday, 7 th April, 2020
Last date for receipt of comments from SEBI on the Draft Letter of Offer	Wednesday, 22 nd April, 2020	Wednesday, 20 th May, 2020 **
Identified Date*	Friday, 24 th April, 2020	Friday, 22 nd May, 2020
Last Date by which Letter of Offer to be dispatched to the Shareholders	Monday, 4 th May, 2020	Friday, 29 th May, 2020
Last date for upward revision of the Offer Price and/or the Offer Size	Thursday, 7 th May, 2020	Tuesday, 2 nd June, 2020
Last date by which the committee of Independent Directors of the Target Company shall give its recommendations	Friday, 8 th May, 2020	Wednesday, 3 rd June, 2020
Advertisement of schedule of activities for Open Offer, status of statutory and other approvals in newspapers and sending to SEBI, Stock Exchanges and Target Company at its registered office	Monday, 11 th May, 2020	Thursday, 4 th June, 2020
Date of Commencement of Tendering Period (Offer Opening Date)	Tuesday, 12 th May, 2020	Friday, 5 th June, 2020
Date of Expiration of Tendering Period (Offer Closing Date)	Wednesday, 27 th May, 2020	Thursday, 18 th June, 2020
Last date of receipt of completed Tender Forms and other specified documents including physical share certificate by the Registrar	-----	Saturday, 20 th June, 2020 (by 5 p.m.)
Last date of communicating of rejection/ acceptance and payment of consideration for accepted tenders/ return of unaccepted shares	Wednesday, 10 th June, 2020	Thursday, 2 nd July, 2020

(*) Identified date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All shareholders (registered or unregistered) of equity shares of the Target Company (except Acquirers and Sellers) are eligible to participate in the Offer any time before the closure of the Offer.

(**) Actual Date of receipt of SEBI's final observation on the Draft Letter of Offer.

The above timelines are tentative (prepared on the basis of timelines provided under the SEBI SAST Regulations, 2011 and are subject to change for any reason, including, but not limited, to delays in receipt of approvals or comments from regulatory authorities).

RISK FACTORS

The risk factors set forth below pertain to the underlying transaction, this Open Offer and are not intended to be a complete analysis of all risks in relation to this Open Offer or in association with the Acquirers or the Target Company, but are only indicative. The risk factors set forth below do not relate to the present or future business or operations of the Target Company and any other related matters. These are neither exhaustive nor intended to constitute a complete analysis of the risks involved in participation or otherwise by a Public Shareholder in this Open Offer, but are merely indicative. Public Shareholders are advised to consult their stock brokers, tax advisers and/ or investment advisers/consultants, for analysing all the risks with respect to their participation in this Open Offer.

Relating to the Transaction:

- a. On 12th March, 2020 the Acquirers has entered into a Share Purchase Agreement (“SPA”) with **Mr. Priyam Shantilal Jhaveri, Shantilal Bhogilal Jhaveri, Gayatri Priyam Jhaveri, Sonera Priyam Jhaveri, Preetaben M. Sonawala & Nanavati Speciality Chemicals Private Limited**, Promoters of the Target Company (“Sellers”), wherein the Acquirers has agreed to acquire 19,18,333 Equity Shares (“Sale Shares”) from the Sellers, constituting to 57.48% of the Issued, Subscribed and Voting Capital of the Target Company. The said sale is agreed to be completed at a price of Rs.2/- (Rupees Two only) per Equity Share (“Negotiated Price”), aggregating to Rs.38,36,666/- (Rupees Thirty Eight Lakhs Thirty Six Thousand Six Hundred Sixty Six only) (“Purchase Consideration”) payable in cash.
- b. In accordance with the terms and conditions of the SPA and the acquisition of Offer Shares, there will be a change in control and management of the Target Company which may have significant effect on the business, financial condition and the results of the operations of the Target Company.
- c. The SPA is subject to the compliance of provisions of the SEBI SAST Regulations, 2011 and in case of non-compliances with the provisions of the SEBI SAST Regulations, 2011 the SPA shall not be acted upon.
- d. The consummation of the acquisition of the Sale Shares by the Acquirers, as envisaged under the SPA, is subject to satisfaction of all the conditions of the SPA and receipt of the statutory or regulatory approvals as set out herein.

Relating to the Open Offer:

- a. To the best of the knowledge and belief of the Acquirers, no statutory or regulatory approvals are required by the Acquirers to complete this Open Offer. However, in case of any statutory or regulatory approvals being required by the Acquirers at a later date, this Open Offer shall be subject to such approvals and the Acquirers shall make the necessary applications for such approvals. In case of delay in receipt of any such statutory or regulatory approvals, as per Regulation 18(11) of the SEBI SAST Regulations, 2011, SEBI may, if satisfied, that non-receipt of such approvals was not attributable to any willful default, failure or neglect on the part of the Acquirers to diligently pursue such approvals, grant an extension of time for the purpose of completion of this Open Offer, subject to the Acquirers agreeing to pay interest to the Public Shareholders for delay beyond 10th Working Day from the date of Closure of Tendering Period, at such rate as may be specified by SEBI. Where the statutory or regulatory approvals extend to some but not all the Public Shareholders, the Acquirers shall have the option to make payment of the consideration to such Public Shareholders in respect of whom no statutory or regulatory approvals are required in order to complete this Offer in respect of such Public Shareholders.
- b. The acquisition of the Offer Shares from NRIs and erstwhile OCBs is subject to the approval or exemption from the RBI. Where any such statutory or regulatory approval or exemption extends to some but not all of the Public Shareholders, the Acquirers shall have the option to make payment to such Public Shareholders in respect of whom no statutory or regulatory approvals or exemptions are required in order to complete this Offer. Notwithstanding the RBI approval sought by the Acquirers, any NRIs and OCBs may also choose to apply for all requisite approvals required to tender their respective Offer Shares and submit such approvals along with the Form of Acceptance-cum-Acknowledgement and other documents required to accept this Offer.

- c. In the event that either (a) the statutory or regulatory approvals, if any required, are not received in a timely manner (b) there is any order of a governmental authority or litigation leading to a stay/injunction on the Open Offer or that restricts/restrains the Acquirers from performing its obligations hereunder, or (c) SEBI instructing the Acquirers not to proceed with the Open Offer, then the Open Offer process may be delayed beyond the schedule of activities indicated in this Letter of Offer. Consequently, the payment of consideration to the Public Shareholders of Target Company, whose Equity Shares have been accepted in the Open Offer as well as the return of Equity Shares not accepted by the Acquirers in the Open Offer, may be delayed.
- d. Public Shareholders who have lodged their acceptance to this Open Offer shall not be entitled to withdraw such acceptance during the Tendering Period, even if the acceptance of the Equity Shares in this Open Offer and dispatch of consideration are delayed.
- e. The Equity Shares tendered in the Offer and documents will be held in the pool account of the broker/ in trust by the Clearing Corporation/Registrar to the Offer, till the process of acceptance of tenders and the payment of consideration is completed. The Public Shareholders will not be able to trade in such Equity Shares during such period. During such period, there may be fluctuations in the market price of the Equity Shares. The Acquirers makes no assurance with respect to the market price of the Equity Shares both during the period that the Offer is open and upon completion of the Offer and disclaims any responsibility with respect to any decision by the Public Shareholders on whether or not to participate in the Offer.
- f. In the case of the number of Equity Shares validly tendered by the Public Shareholders under this Offer is more than the number of Offer Shares, acceptance will be determined by the Acquirers in consultation with the Manager to the Offer, on a proportionate basis and hence there is no certainty that all the Equity Shares tendered by the Public Shareholders in this Open Offer will be accepted.
- g. This Letter of Offer has not been filed, registered or approved in any jurisdiction outside India. Recipients of this Letter of Offer resident in jurisdictions outside India should inform themselves of and observe any applicable legal requirements. This Open Offer is not directed towards any person or entity in any jurisdiction or country where the same would be contrary to the applicable laws or regulations or would subject the Acquirers or the Manager to the Offer to any new or additional registration requirements. This is not an offer for sale, or a solicitation of an offer to buy in the United States of America and cannot be accepted by any means or instrumentality from within the United States of America.
- h. Public Shareholders are advised to consult their respective stockbroker, legal, financial, tax, investment or other advisors and consultants of their choosing, if any, for assessing the tax liability pursuant to this Open Offer, or in respect of other aspects such as the treatment that may be given by their respective assessing officers in their case and further risks with respect to their participation in the Open Offer, and related transfer of Equity Shares to the Acquirers, and the appropriate course of action that they should take. The Acquirers and the Manager to the Offer do not accept any responsibility for the accuracy or otherwise of the tax provisions set forth in this Letter of Offer, and all shareholders should independently consult their respective tax advisors.
- i. The Acquirers and the Manager to the Offer accept no responsibility for statements made otherwise than in the PA, the DPS, and this Letter of Offer or in any advertisement or any materials issued by or at the instance of the Acquirers. Any persons placing reliance on any other source of information (not released by the Acquirers or the Manager to the Offer) will be doing so at his/her/their own risk.
- j. This Offer is subject to completion risks as would be applicable to similar transactions.

- k. SEBI may initiate appropriate action against the Acquirers/PAC/Promoters/Target Company in terms of the SEBI (SAST) Regulations and in terms of provisions of the SEBI Act for any non-compliances/delayed compliances of SEBI Regulations by them.

Relating to the Acquirers:

- a. The Acquirers makes no assurances with respect to their investment/divestment decisions relating to their proposed shareholding in the Target Company.
- b. The Acquirers makes no assurances with respect to the continuation of the past trend in the financial performance or the future performance of the Target Company.
- c. The Acquirers makes no assurances with respect to the market price of the Equity Shares before, during or after the Offer expressly disclaims any responsibility or obligation of any kind (except as required under applicable law) with respect to any decision by any Public Shareholder on whether to participate or not to participate in the Offer.
- d. If the public shareholding in the Target Company falls below the prescribed minimum level required for continued listing as a result of the Open Offer and/or the underlying transaction, the Acquirers are required to take appropriate action in compliance with applicable securities laws in India to ensure compliance with the conditions of the SCRR and the SEBI LODR Regulations. Any failure to do so could have an adverse effect on the price of the Equity Shares of the Target Company.
- e. For the purpose of disclosures in the PA or DPS or this Letter of Offer in relation to the Target Company and/or the Sellers, the Acquirers has relied on the information published or provided by the Target Company and/or the Sellers, as the case may be, or publicly available sources and have not independently verified the accuracy of details of the Target Company and/or the Sellers. The Acquirers does not accept any responsibility with respect to any misstatement by the Target Company and/or the Sellers in relation to such information.
- f. The Acquirers and the Manager to the Offer accept no responsibility for statements made otherwise than in the Public Announcement (PA) / Detailed Public Statement (DPS) / Letter of Offer (LoF) and anyone placing reliance on any other sources of information (not released by the Acquirers) would be doing so at his / her / its own risk.

The risk factors set forth above, pertain to the Offer and are not in relation to the present or future business or operations of the Target Company or any other related matters, and are neither exhaustive nor intended to constitute a complete analysis of the risks involved in participation or otherwise by a shareholder in the Offer. Each Shareholder of the Target Company is hereby advised to consult with legal, financial, tax, investment or other advisors and consultants of their choosing, if any, for further risks with respect to each such Shareholder's participation in the Offer and related sale and transfer of Equity Shares of the Target Company to the Acquirers, Currency of Presentation:

- a. In this Letter of Offer, all references to “Rs.”/”Rupees”/”INR” are references to Indian Rupee(s), the official currency of India.
- b. In this Letter of Offer, any discrepancy in any table between the total and sums of the amounts listed are due to rounding off and/or regrouping.

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1. DEFINITIONS AND ABBREVIATIONS

Terms	Definitions / Abbreviations
Acquirers	RONIT CHAMPAKLAL SHAH (“the Acquirer -1”), KALPANABEN CHAMPAKLAL SHAH (“the Acquirer-2”) & ROMIT CHAMPAKLAL SHAH (“the Acquirer-3”)
Board of Directors	The Board of Directors of the Target Company
Book Value	Book Value of each Equity Shares on the date referred to
BSE	BSE Limited
Buying Broker	Stock broker appointed by the Acquirers for the purpose of Open offer i.e. Oswal Shares & Securities Limited, having office at 605, Sakar-1, Opp. Nehru Bridge, Ashram Road, Ahmedabad – 380 009.
CDSL	Central Depository Service (India) Limited
CIN	Corporate Identification Number
Companies Act	The Companies Act, 1956, as amended and the Companies Act, 2013, as amended, as the case may be.
Clearing Corporation	Clearing Corporation of Stock Exchange
Detailed Public Statement or DPS	Detailed Public Statement of the Open Offer made by the Acquirers, which appeared in the newspapers on 19 th March, 2020.
Depositories	CDSL and NSDL
DIN	Director Identification Number
DP	Depository Participant
Draft Letter of Offer/DLOF	The Draft Letter of Offer dated 26 th March, 2020
Eligible Person(s) / Eligible Shareholder(s) for the Offer/Public Shareholders	All shareholders / beneficial owners (registered or otherwise) of the shares of the Target Company except the Acquirers and the Sellers. All the owners (registered or unregistered) of the Equity Shares of the Target Company other than the parties to the SPA.
EPS	Earning per Equity Shares
Escrow Account	The account opened with Escrow Bank under the name and title “Ronit Shah Open Offer Escrow Account” bearing Account No. 000405123324.
Escrow Agreement	Escrow Agreement dated 13 th March, 2020, entered amongst the Acquirers, Escrow Bank and Manager to the Offer.
Escrow Bank	ICICI Bank Limited
Equity Shares	Fully paid-up equity shares of the Target Company of face value of Rs.10/- each.
FEMA	Foreign Exchange Management Act, 1999, as amended from time to time.
FII	Foreign Institutional Investor registered with SEBI
Form of Acceptance/FOA	Form of Acceptance cum Acknowledgment
FY	Financial Year
Identified Date	The date, falling on the 10th Working Day prior to the commencement of the Tendering Period, for the purpose of determining the names of shareholders as on such date to whom the Letter of Offer will be sent.
Income Tax Act	The Income Tax Act, 1961 as amended.
Indian Extractions Limited/ IEL Limited/ IEL/ Target Company	A company incorporated in Companies Act, 1956 and having its registered office at Nanavati Mahalaya 18, Homi Mody Street, Fort, Mumbai – 400001
ISK Advisors Private Limited / ISK Advisors / Manager to the Offer / MB / Merchant Banker	ISK Advisors Private Limited, the Merchant Banker appointed by the Acquirers pursuant to Regulations 12 of SEBI SAST Regulations, 2011 having registered office at 5 Laxmi Society, B/h. Sasuji Dining Hall, Off C.G. Road, Ahmedabad – 380 006
KYC	Know Your Client
Listing Agreement	Equity Listing Agreement with each of the stock exchanges in India, as amended from time to time.
NAV	Net Asset Value per Equity Share
Negotiated Price	Rs.2/- (Rupees Two only) per fully paid-up Equity Share of face value of Rs.10/- each.
NRIs	Non Resident Indians and Persons of Indian origin residing abroad
NSDL	National Securities Depository Limited
Offer /Open Offer	This Open Offer, being made by the Acquirers to the public shareholders of the Target Company (other than parties to the SPA,) to acquire upto 8,67,785 fully paid-up equity shares of face value of Rs.10/- each, constituting 26.00% of the issued, subscribed and voting capital of the Target Company.

Offer Price	Rs. 2/- (Rupees Two only) per fully paid up equity share of Rs.10/- each
Offer Period	Period from the date of entering into Share Purchase Agreement to the date on which the payment of consideration to the shareholders whose Equity Shares are accepted in this Open Offer, is made, or the date on which this Open Offer is withdrawn, as the case may be.
PA /Public Announcement	Public Announcement of the Open Offer issued by the Manager to the Offer, on behalf of the Acquirers on 12 th March, 2020.
PAN	Permanent Account Number
PAT	Profit after Tax
PBDIT	Profit Before Depreciation, Interest and Tax
PBT	Profit Before Tax
Promoters	Promoters as on 31st March, 2020 as per regulation 31 of SEBI ICDR.
Public Shareholders	All equity shareholders of the Target Company other than members of the Promoter and Promoter Group of the Target Company
RBI	Reserve Bank of India
Registrar/ Registrar to the Offer	Link Intime India Private Limited
Regulations / SEBI SAST Regulations, 2011/ SAST Regulations/ Takeover Code	Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereof.
Rs. Or Rupees or INR	Indian Rupees
RTGS	Real Time Gross Settlement.
Sale Shares	19,18,333 fully paid-up equity shares of face value of Rs.10/- each, constituting 57.48% of the issued, subscribed and voting capital of the Target Company to be sold by the Sellers to the Acquirers, in terms of the SPA.
SCRR	Securities Contract (Regulations) Rules, 1957 and subsequent amendments thereto
SEBI	Securities and Exchange Board of India
SEBI Act	Securities and Exchange Board of India Act, 1992 and subsequent amendments thereto
SEBI LODR Regulations	Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, and subsequent amendments thereof
SEBI SAST Regulations, 2011	Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereof
Sellers	Priyam Shantilal Jhaveri, Shantilal Bhogilal Jhaveri, Gayatri Priyam Jhaveri, Sonera Priyam Jhaveri, Nanavati Speciality Chemicals Private Limited and Preetaben M. Sonawala.
Selling Broker	Respective stock brokers of all Shareholders who desire to tender their Equity Shares under the Open Offer
SPA / Share Purchase Agreement	Share Purchase Agreement dated 12 th March, 2020 entered amongst the Acquirers and Sellers.
Stock Exchange	BSE Limited
Tendering period	Period within which shareholders may tender their shares in acceptance of this open offer i.e. from 5 th June, 2020 to 18 th June, 2020
Working Day	A working day of SEBI, as defined in the SEBI SAST Regulations, 2011.

Note: All terms beginning with a capital letter used in this Letter of Offer, but not otherwise defined herein, shall have the meaning ascribed thereto in the SEBI SAST Regulations, 2011 unless specified otherwise.

2. DISCLAIMER CLAUSE

“IT IS TO BE DISTINCTLY UNDERSTOOD THAT FILING OF LETTER OF OFFER WITH SEBI SHOULD NOT, IN ANY WAY, BE DEEMED OR CONSTRUED THAT THE SAME HAS BEEN CLEARED, VETTED OR APPROVED BY SEBI. THE LETTER OF OFFER HAS BEEN SUBMITTED TO SEBI FOR A LIMITED PURPOSE OF OVERSEEING WHETHER THE DISCLOSURES CONTAINED THEREIN ARE GENERALLY ADEQUATE AND ARE IN CONFORMITY WITH THE SEBI SAST REGULATIONS, 2011. THIS REQUIREMENT IS TO FACILITATE PUBLIC SHAREHOLDERS OF IEL LIMITED TO TAKE AN INFORMED DECISION WITH REGARD TO THE OFFER. SEBI DOES NOT TAKE ANY RESPONSIBILITY EITHER FOR FINANCIAL SOUNDNESS OF THE ACQUIRERS OR FOR THE COMPANY WHOSE SHARES/CONTROL IS PROPOSED TO BE ACQUIRED OR FOR THE CORRECTNESS OF THE STATEMENTS MADE OR OPINIONS EXPRESSED IN THE LETTER OF OFFER. IT SHOULD ALSO BE CLEARLY UNDERSTOOD THAT WHILE ACQUIRERS PRIMARILY RESPONSIBLE FOR THE CORRECTNESS, ADEQUACY AND DISCLOSURE OF ALL RELEVANT INFORMATION IN THIS LETTER OF OFFER, THE MANAGER TO THE OFFER IS EXPECTED TO EXERCISE DUE DILIGENCE TO ENSURE THAT THE ACQUIRERS DULY DISCHARGES ITS RESPONSIBILITY ADEQUATELY. IN THIS BEHALF, AND TOWARDS THIS PURPOSE, THE MANAGER TO THE OFFER, ISK ADVISORS PRIVATE LIMITED HAS SUBMITTED A DUE DILIGENCE CERTIFICATE DATED 25th MARCH, 2020 TO SEBI IN ACCORDANCE WITH THE SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENT(S) THEREOF. THE FILING OF THE LETTER OF OFFER DOES NOT, HOWEVER, ABSOLVE THE ACQUIRERS FROM THE REQUIREMENT OF OBTAINING SUCH STATUTORY CLEARANCES AS MAY BE REQUIRED FOR THE PURPOSE OF THE OFFER.”

3. DETAILS OF THE OFFER

3.1 Background to the Offer

- 3.1.1 This Offer is being made under Regulations 3(1) and 4 and other applicable provisions of the SEBI SAST Regulations, 2011 and is being made as a result of a direct substantial acquisition of Equity Shares and voting rights in and control over the Target Company by the Acquirers, pursuant to the Share Purchase Agreement.
- 3.1.2 The Acquirers has entered into a Share Purchase Agreement (“SPA”) on 12th March, 2020 with the Sellers, wherein it is proposed that the Acquirers shall purchase 19,18,333 fully paid up equity shares of the Target Company of face value Rs.10/- each, which constitutes 57.48% of the issued, subscribed, paid- up and voting share capital. The said sale is proposed to be executed at a price of Rs.2/- (Rupees Two only) per fully paid-up equity share (“**Negotiated Price**”) aggregating to Rs.38,36,666/- (Rupees Thirty Eight Lakhs Thirty Six Thousand Six Hundred Sixty Six only) (“**Purchase Consideration**”) payable in cash. Consequent to the changes in control and management of the Target Company contemplated under the SPA, this mandatory Open Offer is being made by the Acquirers in compliance with Regulation 3(1), 4 and other applicable provisions of SEBI SAST Regulations, 2011.
- 3.1.3 A summary of some of the salient features of the Share Purchase Agreement, which are all subject to detailed terms in the Share Purchase Agreement (“SPA”) is as follows:
- The Acquirers has agreed to purchase from the Sellers 19,18,333 equity shares (sale shares) of Rs.10/-each being 57.48% of the total issued, subscribed, paid-up and voting capital of the Target Company at a price of Rs.2/- per equity share payable in cash.
 - The SPA is subject to the compliances of provisions of SEBI SAST Regulations, 2011 and in case of non-compliances with the provisions of SEBI SAST Regulations, 2011; the SPA shall not be acted upon.
 - The acquisition of the SPA Shares by the Acquirers will result in change in control of the Target Company. The Target Company being a listed entity, the Acquirers shall be responsible for complying with the requirements of the SEBI (SAST) Regulations in relation to the offer to the public shareholders.
 - The Sale Shares held by the Sellers are in dematerialized form, physical form and are free from any lien, claim, pledge, charge, mortgage and encumbrance as on the date of the Agreement. The Sale Shares shall be transferred to Acquirers post completion of Offer Period.
 - The purchase consideration will be paid by the Acquirers to the Sellers:

Particulars	Amount (In Rs.)	Mode of Payment	Time of Payment
Initial Payment	50% of Total Purchase Consideration	Cheque/ Bank Transfer	Upon execution of this Agreement
Balance Payment	Balance 50% of Total Purchase consideration	Cheque/ Bank Transfer	On completion of Open Offer

For further details of SPA, Public Shareholders of the Target Company may refer to the SPA, which would be available to them for inspection at the office of the Manager to the Offer.

- 3.1.4 The Acquirers does not hold any Equity Shares in the Target Company as on date.
- 3.1.5 There is no separate arrangement for the proposed change in control of the Target Company except for the terms as mentioned in SPA.
- 3.1.6 The Acquirers have not been prohibited by SEBI from dealing in securities, in terms of direction issued under Section 11B of the SEBI Act or under any of the Regulations made under the SEBI Act.
- 3.1.7 The Acquirers will, subsequent to successful completion of this Open Offer or in accordance with Regulation 22(2) of SEBI (SAST) Regulations, reconstitute the Board of Directors of the Target Company. The Acquirers has not decided the names of persons who may be appointed on the Board of Directors of the Target Company.
- 3.1.8 As per Regulations 26(6) and 26(7) of the SEBI SAST Regulations, 2011, the Board of Directors of the Target Company is required, upon receipt of the Detailed Public Statement, to constitute a Committee of Independent Directors to provide their reasoned recommendations on the Offer. The reasoned recommendations are required to be published in the same newspapers in which the Detailed Public Statement was published by no later than 3rd June, 2020, and simultaneously a copy of such recommendations is required to be sent to SEBI, the Stock Exchange and to the Manager to the Offer.
- 3.1.9 This Open Offer is not pursuant to any open market purchase or a global acquisition resulting in an indirect acquisition of the Equity Shares.
- 3.1.10 The Sellers shall cease to be the Promoters of Target Company and relinquish the management control of the Target Company in favor of the Acquirers. The Acquirers will acquire control of the Target Company, and be classified as promoter subject to the approval of the shareholders of the Target Company in accordance with Regulation 31A of the SEBI LODR Regulations.

3.2 Details of the Proposed Offer

- 3.2.1 A Public Announcement as per Regulation 13(1) and 15(1) of SEBI SAST Regulations, 2011 was made on 12th March, 2020.
- 3.2.2 A Detailed Public Statement as per Regulation 14(3) of SEBI SAST Regulations, 2011 pursuant to Public Announcement made by the Acquirers has appeared in the following Newspapers, on 19th March, 2020

Name of the Newspaper	Edition
Financial Express	English National Daily
Mumbai Lakshadeep	Mumbai
Jansatta	Hindi National Daily

- 3.2.3 A copy of the PA and DPS for the Open Offer is also available on the SEBI website (www.sebi.gov.in)
- 3.2.4 This Offer is being made by the Acquirers, in accordance with Regulation 3(1) and Regulation 4 of the SEBI SAST Regulations, 2011, to the Public Shareholders of the Target Company, to acquire up to 8,67,785 Equity Shares (“**Offer Shares**”), constituting 26.00% of the issued, subscribed, paid-up and voting share capital of the Target Company at a price of Rs.2/- (Rupees Two only) (“**Offer Price**”) aggregating to Rs.17,35,570/- (Rupees Seventeen

Lakhs Thirty Five Thousands Five Hundred Seventy only) (“**Offer Consideration**”). The Offer Price will be payable in cash by the Acquirers, in accordance with the provisions of Regulation 9(1)(a) of the SEBI SAST Regulations, 2011.

- 3.2.5 This Open Offer is not a competing offer in terms of Regulation 20 of the SEBI SAST Regulations, 2011 and there is no competing offer.
- 3.2.6 The Open Offer is unconditional and not subject to any minimum level of acceptance from the shareholders of the Target Company, in terms of Regulation 19(1) of the SEBI SAST Regulations, 2011.
- 3.2.7 The Acquirers confirms that there are no persons acting in concert with her in relation to the Offer within the meaning of Regulation 2(1)(q)(1) of the SEBI SAST Regulations, 2011 and the equity shares tendered and accepted pursuant to the Offer will be acquired by the Acquirer-1 only.
- 3.2.8 The Manager to the Offer, ISK Advisors Private Limited does not hold any Equity Shares in the Target Company as at the date of PA. The Manager to the Offer further declares and undertakes that it will not deal on its own account in the Equity Shares of the Target Company during the Offer Period.
- 3.2.9 The Acquirers have not acquired any Shares in the Target Company after the date of PA i.e. 12th March, 2020, up to the date of this Letter of Offer.
- 3.2.10 All Equity Shares validly tendered by the Public Shareholders will be acquired by the Acquirer-1 in accordance with the terms and conditions contained in the DPS and this Letter of Offer. In the event that the Equity Shares validly tendered in the Open Offer by the Public Shareholders are more than the Offer Size, the acquisition of Equity Shares from each Public Shareholder will be on a proportionate basis, in consultation with the Manager to the Offer taking care to ensure that the basis of acceptance is decided in a fair and equitable manner.
- 3.2.11 Upon completion of the Offer, assuming full acceptances in the Offer and acquisition of Sale Shares in accordance with the SPA, the Acquirers, will hold 27,68,118 Equity Shares constituting 83.48% of the issued, subscribed, paid up and voting capital of the Target Company. As per Regulation 38 of SEBI LODR Regulations read with Rule 19A of the Securities Contract (Regulation) Rules, 1957, as amended (“SCRR”), the Target Company is required to maintain at least 25% public shareholding, on a continuous basis for listing. If, pursuant to this Open Offer, the public shareholding in the Target Company reduces below the minimum level required as per the listing agreement entered into by the Target Company with BSE and read with Rule 19A of the SCRR, the Acquirers hereby undertake that her shareholding in the Target Company will be reduced, within the time period specified in the SCRR, such that the Target Company complies with the required minimum level of public shareholding.

3.3 **Object of the Acquisition**

- 3.3.1 The prime object of the Offer is to acquire substantial acquisition of shares/voting rights accompanied with the change in control and management of the Target Company.
- 3.3.2 After the completion of this Open Offer and pursuant to the acquisition of shares under SPA, the Acquirers will hold the majority of Equity Shares by virtue of which the Acquirers shall be in a position to exercise effective control over the management and affairs of Target Company.
- 3.3.3 The object of acquisition is to acquire substantial shares/voting rights accompanied with change in management and control of the Target Company. The Acquirers reserves the right to modify the present structure of the business in a

manner which is useful to the larger interest of the shareholders. Any change in the structure that may be carried out, will be in accordance with the laws applicable.

- 3.3.4 The Acquirers has no plans to alienate any significant assets of the Target Company for a period of two years except in the ordinary course of business. The Target Company's future policy for disposal of its assets, if any, for two years from the completion of Offer will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders through Special Resolution passed by way of postal ballot in terms of Regulation 25(2) of SEBI SAST Regulations, 2011.

4. **BACKGROUND OF THE ACQUIRERS**

- 4.1 **RONIT CHAMPAKLAL SHAH ("the Acquirer -1)**, aged about 29 years, S/O. Champak Amratlal Shah, is an Indian Citizen. He is an undergraduate.
- 4.2 He has 7 years working experience in the Chemical industry, Trading in Pigments, Dyestuff & Intermediates, Export & Domestic Sales and Marketing.
- 4.3 He is presently Partner & Director in following firms/company as on date:
- Chamunda Industries
 - Anmol Chloro Chem (Gujarat)
 - Parag Duestuff
 - Jasmaa Chem.
 - Swastik Infra
 - Champak Chemical Private. Limited
- 4.4 The Acquirer-1 confirms that partnership firms or company in which he is associated are not participating or interested or acting in concert in this Open Offer.
- 4.5 The address of the Acquirer-1 is C-302, 4th Floor, Shilalekh Apartment, opposite Police Stadium, Shahibaug, Ahmedabad – 380004.
- 4.6. CA. Shreyansh Shah, Partner of Rushabh Shreyansh & Co, (FRN:131457W& Membership No.137984) having office at 208, Chanakya Complex, B/h. Sales India, Income Tax, Ashram Road, Ahmedabad – 3800009, has certified vide certificate dated 13th March, 2020 that the Net-Worth of Mr. Ronit Champaklal Shah as on 31st December, 2019 is Rs.211.11 Lakhs (Rupees Two Crores Eleven Lakhs Eleven thousand only).
- 4.7. The Acquirer-1 confirms that
- He doesn't belong to any group.
 - As on the date of this letter of offer, he does not hold equity shares in the Target Company and is not related to the Promoters, Directors or key employees of the Target Company in any manner.
 - He has not been prohibited by SEBI from dealing in securities in terms of directions issued under section 11B of the SEBI Act, 1992 as amended ("SEBI Act") or under any other regulation made under the SEBI Act.
 - There are no persons acting in concert in relation to the Offer within the meaning of Regulation 2(1)(q)(1) of the SEBI SAST Regulations, 2011.
 - He is not categorized as a willful defaulter in terms of Regulation 2(1)(ze) of the SEBI SAST Regulations, 2011.
 - He does not have interest in other partnership firm or companies other than mentioned above.

- 4.8. **KALPANABEN CHAMPAKLAL SHAH (“the Acquirer-2)**, aged about 50 years, W/O. Champak Amratlal Shah, is an Indian Citizen. She is an undergraduate.
- 4.9. She is presently partner in following firms as on date:
- Matrushakti Industries
 - Shah & Shah Real Estate LLP
- 4.10. The Acquirer-2 confirms that partnership firms in which she is associated are not participating or interested or acting in concert in this Open Offer.
- 4.11. The address of the Acquirer-2 is C-302, 4th Floor, Shilalekh Apartment, opposite Police Stadium, Shahibaug, Ahmedabad – 380004.
- 4.12. CA. Shreyansh Shah, Partner of Rushabh Shreyansh & Co, (FRN:131457W& Membership No.137984) having office at 208, Chanakya Complex, B/h. Sales India, Income Tax, Ashram Road, Ahmedabad – 3800009, has certified vide certificate dated 13th March, 2020 that the Net-Worth of Mrs. Kalpanaben Champaklal Shah as on 31st December, 2019 is Rs.214.52 Lakhs (Rupees Two Crores Fourteen Lakhs Fifty Two thousand only).
- 4.13. The Acquirer-2 confirms that
- She doesn’t belong to any group.
 - As on the date of this letter of offer, She does not hold equity shares in the Target Company and is not related to the Promoters, Directors or key employees of the Target Company in any manner.
 - She has not been prohibited by SEBI from dealing in securities in terms of directions issued under section 11B of the SEBI Act, 1992 as amended (“SEBI Act”) or under any other regulation made under the SEBI Act.
 - There are no persons acting in concert in relation to the Offer within the meaning of Regulation 2(1)(q)(1) of the SEBI SAST Regulations, 2011.
 - She is not categorized as a willful defaulter in terms of Regulation 2(1)(ze) of the SEBI SAST Regulations, 2011.
 - She does not have interest in other partnership firm or companies other than mentioned above.
- 4.14. **ROMIT CHAMPAKLAL SHAH (“the Acquirer-3)**, aged about 27 years, S/O. Champak Amratlal Shah, is an Indian Citizen. He is an undergraduate.
- 4.15. He has 5 years working experience in the Chemical Industry.
- 4.16. He is presently partner & director in following firm/company as on date:
- Meera Dyestuff Industries
 - Parag Dyestuff
 - Gujarat Dye Chem Industries
 - Jay Chloro Chem Private Limited
- 4.17. The Acquirer-3 confirms that partnership firms or company in which he is associated are not participating or interested or acting in concert in this Open Offer.
- 4.18. The address of the Acquirer-3 is C-302, 4th Floor, Shilalekh Apartment, opposite Police Stadium, Shahibaug, Ahmedabad – 380004.
- 4.19. CA. Shreyansh Shah, Partner of Rushabh Shreyansh & Co, (FRN:131457W& Membership No.137984) having office at 208, Chanakya Complex, B/h. Sales India, Income Tax, Ashram Road, Ahmedabad – 3800009, has certified vide certificate dated 13th March, 2020 that the Net-Worth of Mr. Romit Champaklal Shah as on 31st December, 2019 is Rs.25.65 Lakhs (Rupees Twenty Five Lakhs Sixty Five thousand only).

4.20. The Acquirer-3 confirms that

- He doesn't belong to any group.
- As on the date of this letter of offer, he does not hold equity shares in the Target Company and is not related to the Promoters, Directors or key employees of the Target Company in any manner.
- He has not been prohibited by SEBI from dealing in securities in terms of directions issued under section 11B of the SEBI Act, 1992 as amended ("SEBI Act") or under any other regulation made under the SEBI Act.
- There are no persons acting in concert in relation to the Offer within the meaning of Regulation 2(1)(q)(1) of the SEBI SAST Regulations, 2011.
- He is not categorized as a willful defaulter in terms of Regulation 2(1)(ze) of the SEBI SAST Regulations, 2011.
- He does not have interest in other partnership firm or companies other than mentioned above.

5. **BACKGROUND OF THE TARGET COMPANY**

(The disclosure mentioned under this section has been sourced from information published by the Target Company or provided by the Target Company or publicly available sources)

- 5.1 IEL Limited (CIN: L15140MH1956PLC009720) was originally incorporated as Indian Extractions Limited was incorporated on sixth day of February, 1956 under the Indian Companies Act of 1956. The Company has changed its name from ""Indian Extractions Limited"" to ""IEL Limited"" w.e.f. 21.01.2019. The CIN of the Target Company is L15140MH1956PLC009720.
- 5.2 The registered office of IEL is situated at Nanavati Mahalaya, 18, Homi Mody Street, Fort, Mumbai – 400001.
- 5.3 The main objects of the Target Company as per the Memorandum of Association are as under:
- 5.3.1 To carry on the business of or enterprise as a manufacturers, traders, processors, job workers, dealers, contractors, refiners, fabricators, converters, importers, exporters, buyers, sellers, retailers, suppliers, stockiest, agents, merchants and distributors of all or any kinds of chemicals and its intermediates, pharmaceuticals, drug intermediates, medicinal products, industrial products, healthcare products, surgical products, commodity products, solvent extraction or edible oil products, foods or any nature of edible products or any other kind of industrial or consumer products and related articles.
- 5.3.2 To carry on the business or trade or activities of providing services in the areas of warehousing, leasing, renting, hire-purchase, market support services, distributors, information technology consultancy or related products, health or medical services, business support services, advisory or research services in any field, industrial or project consultancy and outsourcing activities of any nature.
- 5.4 The Authorized Share Capital of IEL as on December 31, 2019 is Rs.900 lakhs, comprising of 50,00,000 equity shares of Face Value Rs.10 (Rupees Ten Only) each and 400,000 Zero Coupon Redeemable Preference Shares of Rs. 100/- each. The issued, subscribed, paid-up and voting share capital of IEL as on date stands at Rs.423.76 lakhs comprising of 33,37,633 fully paid up equity share of Face Value of Rs.10 (Rupees Ten only) each and 90,000 Zero Coupon Redeemable preference shares of Face Value Rs.100 (Rupees One Hundred only) each .
- 5.5 The equity shares of IEL are listed on BSE (Security ID: INDXTRA, Security Code: 524614), ISIN: INE056E01016.
- 5.6 There are currently no outstanding partly paid up shares or any other instruments convertible into Equity Shares of the Target Company at a future date.

5.7 The equity shares of IEL are infrequently traded on BSE in terms of Regulation 2(1)(j) of SEBI SAST Regulations, 2011.

5.8 The Share Capital of the Target Company is as follows:

Share Capital of the Company	Total Capital (Rs.)	% of shares/ voting rights
Fully Paid up equity Shares of Rs.10/- each	3,33,76,330/-	100
Full Paid up Zero Coupon Redeemable Preference Shares of Rs.100/- each	90,00,000/-	----
Total	4,23,76,330/-	100

5.9 The Board of Target Company as on the date of this Letter of Offer, comprises of 5 (Five) Directors.

Name & Designation	DIN	Date of Appointment	Residential Address
Priyam Shantilal Jhaveri Managing Director	00045038	04/09/2008	Printemps,4th Floor 26,B.G.Kher Marg Shayadri House, Malabar Hill, Mumbai-400006
Gayatri Priyam Jhaveri Director	00046145	08/08/2014	Printemps,4th Floor 26,B.G.KherMarg , Shayadri House, Malabar Hill, Mumbai-400006
Ankur Mahendra Maneck Director	00197283	27/01/2003	4 Suyog, Dr.Purandare Wadi, Gokhale Road,North Dadar West, Bhawani Shankar, Mumbai- 400028
Amit Bansilal Shah Independent Director	00197377	27/01/2003	54/B,Mahant Krupa,16,ManishNagar, J.P. Road,Opp.Manish Nagar, Shopping Centre,Four Bungalows,Andheri West,Mumbai 400053
Kavin Dineshkumardave Independent Director	00926054	05/11/2015	G-204, Indraprastha-5,NearSurdhara Bunglows-2, PrahladNagar, Ahmedabad -380015

5.10 There has not been any merger/demerger, spin off during last three years involving the Target Company.

5.11 The trading of Equity Shares of the Target Company has not been suspended on the BSE where Equity Shares of the Target Company are listed in last three years.

- 5.12 There are no directions subsisting or proceedings pending against the Target Company under SEBI Act, 1992 and Regulations made thereunder. Further, there are no directions subsisting or proceedings pending against the Target Company by any sectoral regulator and no statutory approvals are pending.
- 5.13 As of this date of this Letter of Offer, all the Equity Shares of the Target Company are listed on BSE.
- 5.14 Brief audited financials for the years ending March 31, 2019, 2018 and 2017 and unaudited financials (subjected to limited review) for Quarter-3 ended 31st December, 2019 are as follows:-

<u>PROFIT & LOSS STATEMENT</u>					(Rs. Lakhs)
		Year Ended 31st March			
Particulars	Quarter 3 Ended 31st December 2019	2019	2018	2017	
Income from Operations	300.99	211.67	125.51	-	
Other Income	16.23	21.36	20.40	20.43	
Total Income	317.22	233.03	145.91	20.43	
Total Expenditure (Excl. Interest, Depreciation & Taxes)	306.36	222.48	141.69	32.38	
Depreciation	6.75	9.30	9.73	10.37	
Finance Costs		-	1.34	-	
Profit Before Tax, Exceptional & extraordinary Items	4.11	1.25	(6.85)	(22.31)	
Exceptional & Extraordinary Items	-	11.00	-	-	
Profit Before Tax and After Exceptional & extraordinary Items	4.11	12.25	(6.85)	(22.31)	
Provision for Tax	-	-	-	-	
Profit/(loss) after tax	4.11	12.25	(6.85)	(22.31)	

<u>BALANCE SHEET</u>				(Rs. Lakhs)
		Year Ended 31st March		
Particulars	Quarter 3 Ended 31st December 2019	2019	2018	2017
Sources of funds				
Paid up Equity Share Capital	333.76	333.76	333.76	333.76
Reserves & Surplus	(170.11)	(174.22)	(186.47)	(179.62)
Net Worth	163.65	159.54	147.29	154.14
Secured loans	90.00	90.00	90.00	90.00
Unsecured loans	1.00	1.00	1.00	1.00
Total	254.65	250.54	238.29	245.14
Application of Funds				
Net Fixed Assets	373.21	379.96	389.26	398.99
Net Current Assets	(118.56)	(129.42)	(150.97)	(149.62)
Long Term Loans & Advances	-	-	-	4.23
Total	254.65	250.54	238.29	253.61

<u>OTHER FINANCIAL DATA</u>				
		Year Ended 31st March		
Particulars	Quarter 3 Ended 31st December 2019	2019	2018	2017
Earnings per share (Rs.)	0.12*	0.37	(0.21)	(0.67)
Return on Net Worth (%)	0.03*	0.08	(0.05)	(0.14)
Book Value per Share (Rs.) (Excluding Revaluation Reserve from Reserves & Surplus)	(6.24)	(6.36)	(6.97)	(7.01)
* Not Annualised				

5.15 Pre and Post-Offer shareholding pattern of the IEL is as per the following table:

Sr. No.	Shareholders Category	Shareholding & voting rights prior to the agreement/acquisition and offer		Shareholding & Voting rights acquired through SPA		Shareholding & Voting rights acquired in open offer (assuming full acceptance)		Shareholding & Voting rights after the acquisition and offer	
		No.	%	No.	%	No.	%	No.	%
1	Promoters Group								
	a. Parties to agreement								
	- Priyam Shantilal Jhaveri	4,97,000	14.89%	-4,97,000	-14.89%	-	-	-	-
	- Shantilal Bhogilal Jhaveri	11,46,900	34.36%	-11,46,900	-34.36%	-	-	-	-
	- Gayatri Priyam Jhaveri	90,000	2.70%	-90,000	-2.70%	-	-	-	-
	- Sonera Priyam HJaveri	30,000	0.90%	-30,000	-0.90%	-	-	-	-
	- Nanavati Speciality Chemicals Private Limited	1,51,433	4.54%	-1,51,433	-4.54%	-	-	-	-
	- Preetaben M. Sonawala	3,000	0.09%	-3,000	-0.09%	-	-	-	-
	Sub Total (a)	19,18,333	57.48%	-19,18,333	-57.48%	-	-	-	-
	b. Parties other than (a)								
	- Dinesh Bhogilal	1,30,000	3.89%	-	-	-	-	1,30,000	3.89%
	- Jhaveri Pradeep Ramniklal	75,000	2.25%	-	-	-	-	75,000	2.25%
	- Jhaveri Kusumben Ramniklal	50,000	1.50%	-	-	-	-	50,000	1.50%
	- Jhaveri Kusumben Ramniklal	20,000	0.60%	-	-	-	-	20,000	0.60%
	Sub Total (b)	2,75,000	8.24%	-	-	-	-	2,75,000	8.24%
	Total (a+b)	21,93,333	65.72%	-19,18,333	-57.48%	-	-	2,75,000	8.24%
2	Acquirers								
	a. Ronit C. Shah	-	0.00%	6,39,573	19.16%	8,67,785	26.00%	15,07,358.00	45.16%
	b. Kalpanaben C. Shah	-	0.00%	6,39,380	19.16%	-	-	6,39,380.00	19.16%
	c. Romit C. Shah	-	0.00%	6,39,380	19.16%	-	-	6,39,380.00	19.16%
	Total	-	0.00%	19,18,333	57.48%	8,67,785	26.00%	27,86,118	83.48%
3	Public (other than 1 & 2)								
	a. Institutions (Mutual Funds / FIIs/ Fis/ Banks)	4,300	0.13%	-	-	-8,67,785	-26.00%	2,76,515.00	8.28%
	b. Others	11,40,000	34.16%	-	-	-	-	-	-
	Total	11,44,300	34.28%	-	-	-8,67,785	-26.00%	2,76,515	8.28%
	Grand Total	33,37,633	100.00%	-	-	-	-	33,37,633	100.00%

5.16 The number of shareholders in IEL in public category is 2,388 as on 31st March, 2020.

5.17 Compliance Officer

Mr. Arpit J. Vyas,

Company Secretary and cum Compliance Officer

“IEL Limited”

Nanavati Mahalaya, 18, Homi Mody Street,

Fort, Mumbai – 400001

Tel: 022-2204 4422; Email: iel@nanavatigroup.com; Website: www.nanavatigroup.com

6. OFFER PRICE AND FINANCIAL ARRANGEMENTS

6.1 Justification of offer price

6.1.1 The equity shares of the Target Company are listed on BSE.

6.1.2 The trading turnover in the equity shares of the Target Company on BSE, during the twelve calendar months preceding the month in which the PA was issued (i.e., March, 2019 to February, 2020) is given below:-

Name of the Exchange	Traded turnover of equity shares of the Target Company during the Twelve Months period ("A")	Total Number of Equity Shares listed ("B")	Total Turnover % (A/B)
BSE	27,561	33,37,633	0.82

(Source: www.bseindia.com)

Based on the above, the equity shares are infrequently trade in terms of Regulation 2(1)(j) of the SEBI SAST Regulations, 2011.

6.1.3 The Offer Price of Rs.2/- per equity share is justified in terms of Regulation 8(2) of the SEBI SAST Regulations, 2011 being the highest of the following:

a.	the highest negotiated price per share of the target company for any acquisition under the agreement attracting the obligation to make a public announcement of an open offer;	Rs.2/-
b.	the volume-weighted average price paid or payable for acquisitions, whether by the acquirers or by any person acting in concert with him, during the fifty-two weeks immediately preceding the date of the public announcement	Not Applicable*
c.	The highest price per Equity Share paid or payable for any acquisition by the Acquirers or by any person acting in concert with him during the 26 (twenty-six) weeks immediately preceding the date of the PA,	Not Applicable*
d.	The volume-weighted average market price per Equity Share for a period of 60 (sixty) trading days immediately preceding the date of the PA as traded on the BSE	Not applicable**
e.	Other financial parameters as at 31-Dec-2019	
	Return on Net-Worth (%)	0.03 [#]
	Book Value per Share (Rs.)	(6.24)
	Earnings Per Share (Rs.)	0.12 [#]

* The Acquirers has not acquired any Equity Shares in the Target Company.

** Shares are infrequently traded.

Not Annualised

As per CA Jigar Shah, Registered Valuer, Registered No:IBBI/RV/06/2019/10657 having office at B/801 Gopal Palace, Near. Shiromani Complex, Nehrunagar, Ahmedabad – 380006 the fair value of the equity shares of Target Company is Rs.1/- per share.

- 6.1.4. In view of the parameters considered and presented in table above, in the opinion of the Acquirers and Manager to the Offer, the Offer Price of Rs.2/- (Rupees Two only) per fully paid-up equity share is justified in terms of Regulation 8 of the SEBI SAST Regulations, 2011.
- 6.1.5. As on date, there is no revision in Offer Price or Offer Size. In case of any revision in the Offer Price or Offer Size, the Acquirers shall comply with Regulation 18 and all the provisions of SEBI SAST Regulations, 2011 which are required to be fulfilled for the said revision in the Offer Price or Offer Size.
- 6.1.6. There have been no corporate actions in the Target Company warranting adjustment of relevant price parameters.
- 6.1.7. If the Acquirers acquire equity shares of the Target Company during the period of twenty-six weeks after the tendering period at the price higher than the Offer Price, then the Acquirers shall pay the difference between the highest acquisition price and the Offer Price, to all shareholders whose shares have been accepted in Offer within sixty days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under an open offer under the SEBI SAST Regulations, 2011 or pursuant to SEBI (Delisting of Equity Shares), Regulations, 2009 or open market purchases made in the ordinary course on the stock exchanges, not being negotiated acquisition of shares of the Target Company in any form.
- 6.1.8. If the Acquirers acquires or agrees to acquire any equity shares or voting rights in the Target Company during the offer period, whether by subscription or purchase, at a price higher than the Offer Price, the Offer Price pursuant to future purchases / competing offers shall stand revised to the highest price paid or payable for any such acquisition in terms of regulation 8(8) of SEBI SAST Regulations, 2011. Provided that no such acquisition shall be made after the third working day prior to the commencement of the tendering period and until the expiry of the tendering period.

6.2 Details of Financial Arrangements:

- 6.2.1. The maximum consideration payable by the Acquirers to acquire 8,67,785 fully paid-up equity shares at the Offer Price of Rs.2/- (Rupees Two only) per equity share, assuming full acceptance of the Offer would be Rs.17,35,570/- (Rupees Seventeen lakhs Thirty Five Thousand Five Hundred Seventy only)(the “**Offer Consideration**”).
- 6.2.2. The Acquirers confirms that he has made firm financial arrangements for fulfilling her payment obligations under this Offer in terms of Regulation 25(1) of the SEBI SAST Regulations, 2011 and the Acquirers is able to implement this Offer. CA. Shreyansh Shah, Partner of Rushabh Shreyansh & Co, (FRN:131457W& Membership No.137984) having office at 208, Chanakya Complex, B/h. Sales India, Income Tax, Ashram Road, Ahmedabad – 380009, has certified vide certificate dated 17th March, 2020, that the Acquirer-1 has made firm financial arrangements to meet her financial obligations under the Offer and has deposited the amount in Escrow Account opened for the said purpose. The source of funds for the Acquirer is internal sources and no funds are borrowed from Banks or Financial Institutions.
- 6.2.3. In accordance with Regulation 17 of the SEBI SAST Regulations, 2011, the Acquirers, Manager to the Offer and ICICI Bank Limited (“**Escrow Banker**”) have entered into an escrow agreement on 13th March, 2020. Pursuant to the escrow agreement, the Acquirers has opened an Escrow Account under the name and style of “**Ronit Shah Open Offer Escrow Account**” bearing account number 000405123324 with ICICI Bank and made therein a cash deposit of Rs.18,00,000/- (Rupees Eighteen Lakhs only) being more than 100% of the total consideration payable in the Open Offer, assuming full acceptance.
- 6.2.4. In accordance with Regulation 21 of the SEBI SAST Regulations, 2011, the Acquirers, Manager to the Offer and ICICI Bank Limited (“**Escrow Banker**”) have entered into an escrow agreement on 13th March, 2020. Pursuant to the escrow agreement, the Acquirers has opened a Special Escrow Account under the name and style of “**Ronit Shah Open Offer Special Escrow Account**” bearing account number 001105031460 with ICICI Bank.

- 6.2.5 The Acquirers has authorized the Manager to the Offer to operate the Escrow Account and Special Escrow Account in terms of the SEBI SAST Regulations, 2011.
- 6.2.6 Based on the aforesaid financial arrangements and on the confirmations received from the Escrow Banker and the Chartered Accountant, the Manager to the Offer is satisfied about the ability of the Acquirers to implement the Offer in accordance with the SEBI SAST Regulations, 2011.

7.0 TERMS AND CONDITIONS OF THE OFFER

- 7.1.1 The Offer is not subject to any minimum level of acceptances from shareholders.
- 7.1.2 This Open Offer is not a competing offer in terms of Regulation 20 of the SEBI SAST Regulations, 2011.
- 7.1.3 The Letter of Offer along with Form of Acceptance cum Acknowledgement will be mailed to all those shareholder(s) of the Target Company (except the Acquirers and Sellers) whose name appear on the Register of Members and whose names appear on the beneficial records of the Depository Participant, at the close of business hours on 22nd May, 2020 (“Identified Date”).
- 7.1.4 The Offer is subject to the terms and conditions set out in the Letter of Offer, the Form of Acceptance cum Acknowledgement, the PA, the DPS and any other Public Announcements that may be issued with respect to the Offer.
- 7.1.5 The acceptance of this Offer by the Shareholders must be absolute and unqualified. Any acceptance of this Offer which is conditional or incomplete in any respect will be rejected without assigning any reason whatsoever.
- 7.1.6 Eligible persons can write to the Registrar to the Offer/Manager to the Offer requesting for the copy of the Letter of Offer. Alternatively, the Letter of Offer would also be available at SEBI’s website, www.sebi.gov.in.
- 7.1.7 Accidental omission to dispatch the Letter of Offer to any member entitled to this Open Offer or non-receipt of this Letter of Offer by any member entitled to this Open Offer shall not invalidate the Open Offer in any manner whatsoever.
- 7.1.8 The shareholders to whom the Open Offer is being made are free to offer their Equity Shares in whole or in part while accepting the Open Offer.
- 7.1.9 The Public Shareholders who tender their Equity Shares under the Open Offer shall ensure that the Equity Shares are free and clear from all liens, charges, equitable interests and encumbrances and are tendered together with all rights attached thereto, including the rights to all dividends, bonus and rights offers, if any, declared thereafter and the tendering Public Shareholder shall have obtained any necessary consents (including any statutory approvals, if required) for it to sell the Equity Shares on the foregoing basis.
- 7.1.10 In terms of Regulation 18(9) of the SEBI SAST Regulations, 2011, the shareholders who have accepted this Open Offer by tendering the Equity Shares held by them and requisite documents in terms of the PA, DPS and Letter of Offer are not entitled to withdraw such acceptance during the Tendering Period for this Open Offer
- 7.1.11 The instructions, authorizations and provisions contained in the Form of Acceptance cum Acknowledgment constitute part of the terms of the Offer.

7.2 Locked in shares

The Equity Shares of the Target Company are not subjected to lock in.

7.3 Persons eligible to participate in the Offer

All the Equity Shareholders registered or unregistered, (except Acquirers, persons deemed to be acting in concert with Acquirers and existing Promoters / Promoter Group of the Target Company) who own fully paid equity shares of the Target Company anytime before the closure of the Open Offer are eligible to participate in the Open Offer. However, the Letter of Offer is being dispatched / mailed to those Shareholders whose names appear on the Register of Members of the Target Company at the close of business hours on the Identified Date

7.4 There has been no revision in the Offer Price as of the date of this Letter of Offer. Further revisions in the Offer Price for any reason including competing offers shall be done prior to the commencement of the last one working day before the commencement of the tendering period and will be notified to the Shareholders by (i) notification to the Stock Exchanges, SEBI and the Target Company at its registered office, and (ii) public announcement in the same newspapers in which the DPS has been published. Such revision would be done in compliance with other formalities prescribed under the SEBI SAST Regulations, 2011.

7.5 Statutory and Other Approvals

7.5.1 As of the date of this DPS, to the best of the knowledge of the Acquirers, there are no statutory approvals required by the Acquirers to acquire the equity shares tendered pursuant to this Offer other than an approval of the Reserve Bank of India, if any, for the acquisition of the Equity Shares from the non-resident shareholders (Non-Resident Indians (“NRIs”) or Overseas Corporate Bodies (“OCBs”)/Foreign Shareholders) of the Target Company. NRI and OCB holders of Equity Shares, if any, must obtain all requisite approvals required to tender the Equity Shares held by them pursuant to this Offer (including without limitation, the approval from the RBI) and submit such approvals, along with the other documents required in terms of the Letter of Offer. Further, if holders of the Equity Shares who are not persons resident in India (including NRIs, OCBs and FIIs) had required any approvals (including from the RBI or the FIPB) in respect of the Equity Shares held by them, they will be required to submit the previous approvals that they would have obtained for holding the Equity Shares, to tender the Equity Shares held by them pursuant to this Offer, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirers reserves the right to reject such Equity Shares tendered in this Offer.

7.5.2 However, in case of any statutory approvals being required by the Acquirers at a later date before the closure of the Tendering Period, this Offer shall be subject to such approvals and the Acquirers shall make the necessary applications for such approvals. The Acquirers will not proceed with the Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI SAST Regulations, 2011.

7.5.3 In case of delay in receipt of any statutory approval(s) becoming applicable prior to completion of the Offer, SEBI has the power to grant extension of time to Acquirers for payment of consideration to the public shareholders of the Target Company who have accepted the Offer within such period, subject to Acquirers agreeing to pay interest for the delayed period if directed by SEBI in terms of Regulation 18(11) of the SEBI SAST Regulations, 2011. Provided where the statutory approvals extend to some but not all equity shareholders, the Acquirers has the option to make payment to such shareholders in respect of whom no statutory approvals are required in order to complete this Open Offer. Further, in case the delay occurs on account of willful default by the Acquirers in obtaining any statutory approvals in time, the amount lying in the Escrow Account will be liable to be forfeited and dealt with in the manner provided in clause (e) of sub-regulation (10) of Regulation 17 of SEBI SAST Regulations, 2011.

7.5.4 There are no conditions stipulated in the SPA between the Acquirers and Sellers, the meeting of which would be outside the reasonable control of the Acquirers and in view of which the offer may be withdrawn under Regulation 23 of SEBI SAST Regulations, 2011.

8. PROCEDURE FOR ACCEPTANCE AND SETTLEMENT

- 8.1 All the shareholders, registered or unregistered, of the Target Company, except the Acquirers and the Sellers, owning equity shares any time before the date of Closure of the Offer, are eligible to participate in the Offer.
- 8.2 The Offer is made to the Public Shareholders as defined in this Letter of Offer. While the Letter of Offer shall be emailed to the Public Shareholders of the Target Company whose name appears in the register of members of the Target Company as of the Identified Date and who have registered their email ids with the depositories, all Public Shareholders holding Equity Shares in dematerialised form and physical form are eligible to participate in the Offer at any time during the Tendering Period.
- 8.3 In light of the SEBI Circular - SEBI/CIR/CFD/DCR1/CIR/P/2020/83 dated May 14, 2020 providing Relaxations relating to procedural matters – Takeovers and Buy-back In view of the impact of the COVID-19 pandemic and the lockdown measures undertaken by Central and State Governments, physical copies of the Letter of Offer will not be dispatched.
- 8.4 Eligible Shareholder who have registered their email ids with the depositories / the Company, shall dispatch the Letter of Offer through electronic means. Eligible shareholders are requested to note that soft copy of the Letter of Offer and Tender Form and respective entitlement is available on our website viz. www.linkintime.co.in. Soft copy of Letter of Offer and Tender Form is also available on (a) the Company (www.nanavatigroup.com), (b) the Manager to the offer (www.iskadvisors.com); (c) BSE Limited (www.bseindia.com).
- 8.5 The Open Offer will be implemented by the Acquirers through a stock exchange mechanism made available by Stock Exchanges in the form of a separate window (“**Acquisition Window**”) as provided under the SEBI SAST Regulations, 2011 and SEBI circular CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015 issued by SEBI as amended via SEBI circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016. The facility for acquisition of Equity Shares through the stock exchange mechanism pursuant to the Offer shall be available on the Stock Exchanges in the form of the Acquisition Window.
- 8.6 BSE shall be designated stock exchange for the purpose of tendering Equity Shares in the Open Offer.

Separate Acquisition Window will be provided by the Stock Exchange to facilitate placing of sell orders. The Selling Brokers can enter orders for demat Equity Shares as well as physical Equity Shares.

The cumulative quantity tendered shall be displayed on the exchange website throughout the trading session at specific intervals by the Stock Exchange during the Tendering Period.

Modification/cancellation of orders will not be allowed during the tendering period of the Open Offer.

- 8.7 The facility for acquisition of shares through Stock Exchange Mechanism pursuant to the Offer shall be available on the BSE in the form of Acquisition Window.
- 8.8 The Acquirers have appointed Oswal Shares & Securities Limited (“**Buying Broker**”) for the Open Offer through whom the purchases and settlement of Open Offer shall be made during the Tendering Period. The Contact details of the Buying Broker are as mentioned below:

“Oswal Shares & Securities Limited”
Address: 605, Sakar-1, Opp. Nehru Bridge,
Ashram Road, Ahmedabad 380 009,
Contact Person : Mr. Kalpesh Oswal, Contact No. +91-9825213932

- 8.9 All Shareholders who desire to tender their Shares under the Open Offer would have to approach their respective stock brokers (“**Selling Broker**”), during the normal trading hours of the secondary market during the Tendering Period. The Acquisition Window will be provided by the Stock Exchange to facilitate placing of sell orders.

Public Shareholders can tender their shares only through a broker with whom the shareholder is registered as client (KYC Compliant). In the event Seller Broker(s) are not registered with BSE or NSE if the Shareholder does not have any stock broker then that Shareholder can approach any BSE or NSE registered stock broker and can make a bid by using quick unique client code (“UCC”) facility through that BSE or NSE registered stock broker after submitting the details as may be required by the stock broker to be in compliance with applicable law and regulations. The Shareholder approaching BSE or NSE registered stock broker (with whom he does not have an account) may have to submit following details:

8.9.1 In case of Shareholder being an individual

- a. If Shareholder is registered with KYC Registration Agency (“KRA”): Forms required:

- i. Central Know Your Client (CKYC) form including Foreign Account Tax Compliance Act (FATCA), In Person Verification (IPV), Original Seen and Verified (OSV) if applicable
- ii. Know Your Client (KYC) form Documents required (all documents self-attested):
Bank details (cancelled cheque)
- iii. Demat details (Demat Master /Latest Demat statement)

- b. If Shareholder is not registered with KRA: Forms required:

- i. CKYC form including FATCA, IPV, OSV if applicable
- ii. KRA form
- iii. KYC form Documents required (all documents self-attested):
PAN card copy
Address Proof
Bank Details (cancelled cheque)
- iv. Demat Details (Demat master/ Latest Demat Statement)

It may be noted that other than submission of above forms and documents in person verification may be required.

8.9.2 In case of Shareholder is HUF

- a. If Shareholder is registered with KRA: Forms required:

- i. CKYC form of KARTA including FATCA, IPV, OSV if applicable
- ii. KYC form documents required (all documents self-attested):
Bank details (cancelled cheque)
- iii. Demat details (Demat Master /Latest Demat statement)

- b. If Shareholder is not registered with KRA: Forms required:

- i. CKYC form of KARTA including FATCA, IPV, OSV if applicable
- ii. KRA form
- iii. Know Your Client (KYC) form Documents required (all documents self-attested):
PAN card copy of HUF & KARTA
Address proof of HUF & KARTA
HUF declaration
Bank details (cancelled cheque)
- iv. Demat details (Demat master /Latest Demat statement)

It may be noted that other than submission of above forms and documents in person verification may be required.

8.9.3 In case of Shareholder other than Individual and HUF:

- a. If Shareholder is KRA registered: Form required

- i. Know Your Client (KYC) form Documents required (all documents certified true copy) Bank details (cancelled cheque)
- ii. Demat details (Demat master /Latest Demat statement)
- iii. FATCA, IPV, OSV if applicable
- iv. Latest list of directors/authorised signatories/partners/trustees
- v. Latest shareholding pattern
- vi. Board resolution
- vii. Details of ultimate beneficial owner along with PAN card and address proof
- viii. Last 2 years financial statements

b. If Shareholder is not KRA registered: Forms required:

- i. KRA form
- ii. Know Your Client (KYC) form Documents required (all documents certified true copy):
PAN card copy of company/ firm/trust
Address proof of company/ firm/trust
Bank details (cancelled cheque)
- iii. Demat details (Demat Master /Latest Demat statement)
- iv. FATCA, IPV, OSV if applicable
- v. Latest list of directors/authorised signatories /partners/trustees
- vi. PAN card copies & address proof of directors/authorised signatories/partners/trustees
- vii. Latest shareholding pattern
- viii. Board resolution/partnership declaration
- ix. Details of ultimate beneficial owner along with PAN card and address proof
- x. Last 2 years financial statements
- xi. MOA/Partnership deed /trust deed

It may be noted that, other than submission of above forms and documents, in person verification may be required.

It may be noted that above mentioned list of documents is an indicative list. The requirement of documents and procedures may vary from broker to broker.

8.10 Procedure for tendering shares held in Dematerialized Form.

- a) Shareholders who desire to tender their Equity Shares in the electronic/dematerialized form under the Offer would have to do so through their respective Selling Broker by giving the details of Equity Shares they intend to tender under the Offer.
- b) Shareholders shall submit delivery instruction slip (“**DIS**”) duly filled in specifying the appropriate market type in relation to the “Open Offer” and execution date along with all other details to their respective Selling Broker so that the shares can be tendered in the Offer.
- c) The Selling Broker would be required to place an order/bid on behalf of the Shareholders who wish to tender Equity Shares in the Offer using the Acquisition Window of BSE. Before placing the order/bid, the Shareholder would be required to transfer the tendered Equity Shares to the Clearing Corporation, by using the early pay-in mechanism as prescribed by the BSE or the Clearing Corporation, prior to placing the order/bid by the Selling Broker. Upon placing the order, the Selling Broker shall provide TRS generated by the Stock Exchange bidding system to the holder of the Equity Shares.
- d) modification/cancellation of orders will not be allowed during the Tendering Period of the Offer.

- e) For custodian participant, orders for demat equity shares early pay-in is mandatory prior to confirmation of order by the custodian. The custodians shall either confirm or reject orders not later than close of trading hours on the last day of the Offer Period. Thereafter, all unconfirmed orders shall be deemed to be rejected.
- f) The details of settlement number for early pay-in of Equity Shares shall be informed in the issue opening circular that will be issued by the Stock Exchanges/ Clearing Corporation, before the opening of the Offer.
- g) Upon placing the order, the Selling Broker(s) shall provide TRS generated by the Exchange bidding system to the shareholder. TRS will contain details of order submitted like Bid ID No., DP ID, Client ID, No. of equity shares tendered etc.
- h) The public shareholders will have to ensure that they keep the depository participant (“DP”) account active and unblocked to receive credit in case of return of Equity Shares due to rejection or due to prorated Open Offer.
- i) The cumulative quantity tendered shall be made available on the website of the BSE throughout the trading session and will be updated at specific intervals during the tendering period.
- j) In case any person has submitted the Equity Shares held in physical mode for conversion to demat form or dematerialisation, such Eligible Public Shareholders should ensure that the process of getting the Equity Shares dematerialised is completed well in time so that they can participate in the Open Offer before close of Tendering Period.

The Public Shareholders holding Equity Shares in demat mode are not required to fill any Form of Acceptance-cum-Acknowledgement unless required by their respective Selling Broker.

8.11 Procedure to be followed by the registered Shareholders holding Equity Shares in physical form:

- i. In accordance with the Frequently Asked Questions issued by SEBI, “FAQs – Tendering of physical shares in buy-back offer /open offer/exit offer/delisting” dated February 20, 2020 Shareholders holding securities in physical form are allowed to tender shares in Open Offer through Tender Offer route. However, such tendering shall be as per the provisions of respective regulations.
- ii. The procedure for tendering to be followed by Eligible Shareholders holding Equity Shares in the Physical form is as detailed below.
- iii. Eligible Shareholders who are holding physical Equity Shares and intend to participate in the Open Offer will be required to approach the Stock Broker along with the complete set of documents for verification procedures to be carried out including the (i) original share certificate(s), (ii) valid share transfer form(s) duly filled and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Company) and duly witnessed at the appropriate place authorizing the transfer in favor of the Company, (iii) self-attested copy of the shareholder’s PAN Card, and (iv) any other relevant documents such as power of attorney, corporate authorization (including board resolution/ specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable. In addition, if the address of Eligible Shareholder has undergone a change from the address registered in the Register of Shareholders of the Company, the shareholder would be required to submit a self-attested copy of address proof consisting of any one of the following documents: valid Aadhar Card, Voter Identity Card or Passport.
- iv. Based on these documents, the Stock Broker shall place the bid on behalf of the Eligible Shareholder holding Equity Shares in physical form who wishes to tender Equity Shares in the Open Offer using the acquisition window of the Stock Exchanges. Upon placing the bid, the Stock Broker shall provide a TRS generated by the Stock Exchange bidding system to the Eligible Shareholder. The TRS will contain the details of the order submitted like folio number, certificate number, distinctive number of Equity Shares tendered etc.

- v. The Stock Broker/Eligible Shareholder has to deliver the original share certificate(s) and documents (as mentioned above) along with the TRS either by registered post or courier or hand delivery to the registrar to the Open offer i.e. Link Intime India Private Limited (“Registrar”) (at the address mentioned at above) within 2 (two) days of bidding by the Stock Broker i.e. last date for receipt of documents by Registrar is June 20th, 2020 (by 5 p.m.). The envelope should be super scribed as “IEL Limited - Open Offer 2020”. One copy of the TRS will be retained by the Registrar and it will provide acknowledgement of the same to the Stock Broker/Eligible Shareholder.
- vi. Eligible Shareholders holding physical Equity Shares should note that physical Equity Shares will not be accepted unless the complete set of documents is submitted. Acceptance of the physical Equity Shares for the Open offer shall be subject to verification as per the Takeover Regulations and any further directions issued in this regard. The Registrar will verify such bids based on the documents submitted on a daily basis and till such time the Stock Exchanges shall display such bids as ‘unconfirmed physical bids’. Once the Registrar confirms the bids, they will be treated as ‘confirmed bids’.

In case any Eligible Shareholder has submitted Equity Shares in physical form for dematerialization, such Eligible Shareholders should ensure that the process of getting the Equity Shares dematerialized is completed well in time so that they can participate in the Open offer before Open Offer Closing Date

The Equity Shares holding shares in Demat mode are not required to fill any form of Acceptance. The Equity Shareholders holding Equity Shares in physical mode will be required to fill the respective Form of Acceptance. Equity Shareholders holding Equity shares in physical mode will be sent respective Form of Acceptance along with Letter of Offer. Detailed procedure for tendering Equity Shares will be included in the Form of Acceptance.

8.12 Procedure for Tendering the Shares in case of Non-Receipt of the Letter of Offer:

- a) Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer.
- b) A Shareholder may participate in the Offer by approaching their broker/Selling Broker and tender Shares in the Open Offer as per the procedure mentioned in this Letter of Offer or in the relevant Form of Acceptance cum Acknowledgement Form.
- c) The Letter of Offer alongwith Form of Acceptance cum Acknowledgement Form will be emailed to all the Eligible Shareholders of the Target Company as appearing in the list of members of the Target Company as on the Identified Date and who have registered their email ids with the depositories. In case of non-receipt of the Letter of Offer, such Eligible Shareholders of the Target Company may download the same from the SEBI website (www.sebi.gov.in) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares.
- d) Alternatively, in case of non-receipt of the Letter of Offer, the Shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of Equity Shares held, client ID number, DP name, DP ID number, number of Equity Shares tendered and other relevant documents as mentioned in the Letter of Offer. Such Shareholders have to ensure that their order is entered in the electronic platform of BSE which will be made available by BSE before the closure of the Tendering Period.

8.13 Acceptance of Equity Shares

- a) Registrar to the Offer shall provide details of order acceptance to Clearing Corporation within specified timelines.

- b) In the event that the number of Equity Shares validly tendered by the Shareholders under this Offer is more than the number of Offer Shares, the Acquirers shall accept those Equity Shares validly tendered by the Shareholders on a proportionate basis in consultation with the Manager, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that acquisition of Equity Shares from a Shareholder shall not be less than the minimum marketable lot.

8.14 Settlement Process

- a) On closure of the Offer, reconciliation for acceptances shall be conducted by the Manager to the Offer and the Registrar to the Offer and the final list shall be provided to the Stock Exchange to facilitate settlement on the basis of Shares transferred to the Clearing Corporation.
- b) The settlement of trades shall be carried out in the manner similar to settlement of trades in the secondary market.
- c) Selling Brokers should use the settlement number to be provided by the Clearing Corporation to transfer the shares in favor of Clearing Corporation.
- d) For Equity Shares accepted under the Offer, the Clearing Corporation will make direct funds payout to respective eligible Shareholders. If relevant Shareholders' bank account details are not available or if the funds transfer instruction are rejected by RBI / relevant bank due to any reason, then such funds will be transferred to the concerned Selling Broker settlement bank account for onward transfer to their respective shareholders.
- e) In case of certain client types viz. NRI, foreign clients etc. (where there are specific RBI and other regulatory requirements pertaining to funds pay-out) who do not opt to settle through custodians, the funds pay-out would be given to their respective Selling Broker's settlement accounts for onwards releasing the same to the relevant Shareholder's account. For this purpose, the client type details would be collected from the Registrar to the Offer.
- f) The Shareholders will have to ensure that they keep the DP account active and unblocked to receive credit in case of return of Equity Shares, due to rejection or due to non-acceptance of the Equity Shares under the Offer. Excess demat Equity Shares or unaccepted demat Equity Shares, if any, tendered by the Shareholders would be returned to them by the Clearing Corporation.
- g) Excess demat Equity Shares or unaccepted demat Equity Shares, if any, tendered by the Equity Shareholders would be returned to them by the Clearing Corporation. Any excess physical Equity Shares pursuant to proportionate acceptance/ rejection will be returned back to the Equity Shareholders directly by the Registrar. The Target Company is authorized to split the share certificate and issue new consolidated share certificate for the unaccepted Equity Shares, in case the Equity Shares accepted are less than the Equity Shares tendered in the Open Offer by the Equity Shareholders holding Equity Shares in the physical form.
- h) If Equity Shareholders bank account details are not available or if the fund transfer instruction is rejected by Reserve Bank of India or bank, due to any reasons, then the amount payable to Equity Shareholders will be transferred to the Selling Broker for onward transfer to the Equity Shareholder.
- i) Shareholders who intend to participate in the Offer should consult their respective Selling Broker for any cost, applicable taxes, charges and expenses (including brokerage) that may be levied by the Selling Broker upon the selling shareholders for tendering Equity Shares in the Offer (secondary market transaction). The Offer consideration received by the Shareholders, in respect of accepted Equity Shares, could be net of such costs, applicable taxes, charges and expenses (including brokerage) and the Acquirers and the Manager to the Offer accept no responsibility to bear or pay such additional cost, charges and expenses (including brokerage) incurred solely by the Shareholders.

- j) Buying Broker would also issue a contract note to the Acquirers for the Equity Shares accepted under the Offer.
- k) Once the basis of acceptance is finalised, the Clearing Corporation would facilitate clearing and settlement of trades by transferring the required number of Equity Shares to the Acquirers. The Buying Broker will transfer the funds pertaining to the Offer to the Clearing Corporation's bank account as per the prescribed schedule.
- l) Any excess physical Equity Shares, to the extent tendered but not accepted, will be returned by registered post back to the Equity Shareholder(s) directly by Registrar to the Offer. Unaccepted share certificate(s), transfer deed(s) and other documents, if any, will be returned by registered post at the registered Equity Shareholders'/unregistered owners' sole risk to the sole/ first Equity Shareholder/ unregistered owner.
- j) In case of delay in receipt of any statutory approval(s), SEBI may, if satisfied that such delay in receipt of the statutory approval(s) was not attributable to any wilful default, failure or neglect on the part of the Acquirers to diligently pursue such approval, and subject to such terms and conditions as specified by SEBI (including payment of interest in accordance with Regulation 18(11) of the SEBI SAST Regulations, 2011 grant an extension of time to the Acquirers pending receipt of such statutory approval(s) to make the payment of the consideration to the Shareholders whose Equity Shares have been accepted in the Offer.

9. DOCUMENTS FOR INSPECTION

Copies of the following documents will be available for inspection to the public shareholders of Target Company at the office of the Manager to the Offer, ISK Advisors Private Limited, Ahmedabad on any day (except Saturdays, Sundays and public holidays) between 10.30 a. m. to 2.00 p.m. during the period from the Date of Commencement of the Tendering Period till the Date of Closing of the Tendering Period.

In light of the SEBI Circular - SEBI/CIR/CFD/DCR1/CIR/P/2020/83 dated May 14, 2020 providing Relaxations relating to procedural matters – Takeovers and Buy-back In view of the impact of the COVID-19 pandemic and the lockdown measures undertaken by Central and State Governments, the documents will also be available for inspection electronically, the mail requesting documents should be done on enquiry@ncmpl.com on any day during the period from the Date of Commencement of the Tendering Period till the Date of Closing of the Tendering Period.

1. Certificate of Incorporation, Memorandum and Articles of Association of the Target Company
2. Audited Financials of IEL Limited for the year ended 31st March, 2019, 2018, 2017, and unaudited financials (subjected to limited review) for the Quarter-3 ended on 31st December, 2019.
3. Certificate dated 13th March, 2020 issued by CA. Shreyansh Shah, Partner of Rushabh Shreyansh & Co, (FRN:131457W& Membership No.137984) having office at 208, Chanakya Complex, B/h. Sales India, Income Tax, Ashram Road, Ahmedabad – 3800009, certifying the Net-Worth of acquirers as on 31st December, 2019.
4. Certificate dated 17th March, 2020 issued by CA. Shreyansh Shah, Partner of Rushabh Shreyansh & Co, (FRN:131457W& Membership No.137984) having office at 208, Chanakya Complex, B/h. Sales India, Income Tax, Ashram Road, Ahmedabad – 3800009, certifying that the Acquirer has adequate financial resources to fulfill her obligations under this Offer.
5. Appointment Letter dated 9th March, 2020 between Lead Manager i.e. ISK Advisors Private Limited and the Acquirers.
6. Appointment Letter dated 13th March, 2020 between the Acquirers and Link Intime India Private Limited (Registrar to the Offer).

7. Appointment Letter dated 14th March, 2020 between the Acquirers and Oswal Shares & Securities Limited (Buying Broker to the Offer).
8. Copy of the SPA dated 12th March, 2020 among the Acquirers, Sellers and Target Company for acquisition of Equity Shares, which triggered the Open Offer.
9. Copy of Escrow Agreement amongst the Acquirers, ICICI Bank Limited and ISK Advisors Private Limited dated 13th March, 2020.
10. Copy of Letter dated 17th March, 2020 from ICICI Bank Limited confirming the cash deposit of Rs.18,00,000/- (Rupees Eighteen Lakhs only) in the escrow account.
11. Copy of the Public Announcement dated 12th March, 2020 and published copy of the Detailed Public Statement dated 19th March, 2020.
12. Copy of the recommendation made by Committee of Independent Directors of the Target Company, as required under Regulation 26(7) of SEBI SAST Regulations, 2011.
13. SEBI Observation Email dated 20th May, 2020.

10. DECLARATION BY THE ACQUIRERS

- 10.1 We have made all reasonable inquiries, accept responsibility for, and confirm that this Letter of Offer contains all information with regard to the Offer, which is material in the context of the issue. Further we confirm that the information contained in the Public Announcement, Detailed Public Statement and this Letter of Offer is true and correct in all material respects and is not misleading in any material respect, that the opinions and intentions expressed herein are honestly held and that there are no other facts, the omission of which makes this document as a whole or any of such information or the expression of any such opinions or intentions misleading in any material respect. (other than information regarding the Sellers, the Target Company and information compiled from publicly available sources or provided by the Sellers and the Target Company, which has not been independently verified by the Acquirers or the Manager to the Offer).

The Acquirers also accept full responsibility for her obligations under the Open Offer and shall be responsible for the fulfillment of obligation as laid down in the SEBI SAST Regulations, 2011.

- 10.2 The information contained in this Letter of Offer is as of the date of this Letter of Offer, unless expressly stated otherwise.

1. Ronit C. Shah -/Sd/-
2. Kalpanaben C. Shah -/Sd/-
3. Romit C. Shah -/Sd/-

Date: 22nd May, 2020

Place: Ahmedabad

Enclosed: Form of Acceptance-cum-Acknowledgment

FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT – IEL LIMITED

(Capitalized terms and expressions used herein but not defined shall have the same meaning as ascribed to them in the Letter of Offer)

(All non-resident Equity Shareholders (holding physical and demat shares) and resident Equity Shareholders holding physical shares are mandatorily required to fill this form of acceptance-cum-acknowledgement ("Form"). The non-resident Equity Shareholders holding demat shares are required to send this form with enclosures to the Registrar to the Offer at their address stated overleaf/in the LoF. The Equity Shareholders holding physical shares (resident and non-resident) are required to send this Form along with the enclosures to their respective broker/Seller Member.)

(Please send this Form with TRS generated by broker/Seller Member and enclosures to the Registrar to the Offer - Link Intime India Private Limited, at their registered office address provided in the Letter of Offer)

TENDERING PERIOD FOR THIS OFFER

To,
Link Intime Private Limited,
C-101, 247 Park, Lal Bahadur Shastri Marg,
Vikhroli (W), Mumbai – 400 083
Telephone No. : +91-22-49186200/6172

OFFER ON	OPEN	5 th June, 2020
OFFER ON	CLOSES	18 th June, 2020

Dear Sir,

Sub. : Open Offer to Public Shareholders for acquisition of up to 867,785 (Eight lakhs Sixty Seven Thousand Seven Hundred Eighty Five Only) fully paid up Equity Shares of Rs.10/- each from Equity Shareholders of IEL Limited (formerly known as "Indian Extractions Limited") (hereinafter referred to as "Target Company" or "IEL") constituting 26.00% of the fully Paid up Equity Share Capital and Voting Capital of the Target Company by Mr. Ronit Champaklal Shah, Mrs. Kalpanaben Champaklal Shah & Mr. Romit Champaklal Shah (hereinafter referred to as "Acquirers")

I / We refer to the Letter of Offer dated May22, 2020 for acquiring the Equity Shares held by me / us in the Target Company. I/We acknowledge and confirm that all the particulars/statements given herein are true and correct.

Name (in BLOCK LETTERS)	Holder	Name of Shareholders	Permanent Account Number (PAN)
(Please write names of the joint holders in the same order as appearing in the Equity Share certificate(s) / demat account)	Sole / First		
	Second		
	Third		
Contact Number(s) of the First Holder	Tel No. (with STD Code); Fax No. (with STD Code):		Mobile No.
Full Address of the First Holder (with pin code)			
Email address of First Holder			
Date and Place of incorporation (if applicable)			

I / We, the undersigned, have read the Public Announcement, the Detailed Public Statement, the Corrigendum to DPS, and the Letter of Offer and understood its contents, terms and conditions, and unconditionally accept it.

FOR EQUITY SHARES HELD IN PHYSICAL MODE

I/We, confirm that our residential status under the Income Tax Act is as below (tick whichever is applicable).

- ☐ Resident
- ☐ Non-Resident

I / We, holding physical shares, accept this Offer and enclose the original share certificate(s) and duly signed transfer deed(s) in respect of my / our Equity Shares as detailed below:

Sr. No.	Regd. Number	Folio	Share Certificate Number	Distinctive Numbers		Number of Equity Shares
				From	To	
1.						
2.						
3.						
(In case the space provided is inadequate, please attach a separate sheet with the above details and authenticate the same)					TOTAL	

FOR ALL EQUITY SHAREHOLDERS (HOLDING BOTH DEMAT SHARES AND PHYSICAL SHARES)

I / We confirm that the Equity Shares which are being tendered herewith by me / us under this Offer, are free from liens, charges, equitable interests and encumbrances and are being tendered together with all rights attached thereto, including all rights to dividends, bonuses and rights offers, if any, declared hereafter.

I/We declare that there are no restraints/injunctions or other order(s) of any nature which limits/restricts in any manner my/our right to tender Equity Shares in this Offer and that I/we am/are legally entitled to tender the Equity Shares in this Offer.

I/We declare that regulatory approvals, if applicable, for holding the Equity Shares and/or for tendering the Equity Shares in this Offer have been enclosed herewith.

I / We confirm that I / We are not persons acting in concert with the Acquirers.

I / We also note and understand that the obligation on the Acquirers to pay the purchase consideration (i.e. the Offer Price) arises only after verification of the certification, documents and signatures submitted along with this Form. I / We undertake to return to the Acquirers any purchase consideration wrongfully received by me / us.

I / We give my/our consent to the Acquirers to file any statutory documents on my/our behalf in relation to accepting the Equity Shares in this Offer. I / We undertake to execute any further documents and give any further assurances that may be required or expedient to give effect to my/our tender/offer and agree to abide by any decision that may be taken by the Acquirers to effectuate this Offer in accordance with the SEBI (SAST) Regulations.

I / We are / am not debarred from dealing in Equity Shares.

I / We confirm that there are no taxes or other claims pending against us which may affect the legality of the transfer of Equity Shares under the Income Tax Act, 1961 including but not limited to section 281 of the Income Tax Act, 1961.

I / We note and understand that the Equity Shares/ original share certificate(s) and the transfer deed(s) will be held by the Registrar to the Offer/ Clearing Corporation in trust for me / us till the date the Acquirers make payment of consideration as mentioned in the Letter of Offer or the date by which original share certificate(s), transfer deed(s) and other documents are dispatched to the Equity Shareholders, as the case may be.

I / We confirm that in the event of any income tax demand (including interest, penalty, etc.) arising from any misrepresentation, inaccuracy or omission of information provided / to be provided by me / us , or as a result of income tax (including any consequent interest and penalty) on the capital gains arising from tendering of the Equity Shares, I / we will indemnify the Acquirers for such income tax demand (including interest, penalty, etc.) and provide the Acquirers with all information / documents that may be necessary and co-operate in any proceedings before any income tax / appellate authority.

I / We note and understand that the Equity Shares would lie with the Clearing Corporation until the time the Acquirers make payment of Offer Consideration as mentioned in the Letter of Offer. I / We authorise the Acquirers to accept the Equity Shares so offered or such lesser number of Equity Shares which the Acquirers may decide to accept in consultation with the Managers to the Offer and the Registrar to the Offer and in terms of the Letter of Offer. I / we further authorize the Acquirers to return to me / us, share certificate(s) in respect of which this Offer is not found valid / not accepted without specifying the reasons thereof.

FOR NRIs/ OCBs/ FIIs/ FIIs AND SUB-ACCOUNTS/ OTHER NON-RESIDENT SHAREHOLDERS

I/ We confirm that my/ our residential status is as below (tick whichever is applicable)

☐ Individual	☐ Foreign Company	☐ FII/FPI - Corporate	☐ FII/FPI - Others	☐ FVCI
☐ Foreign Trust	☐ Private Equity Fund	☐ Pension/Provident Fund	☐ Sovereign Wealth Fund	☐ Partnership / Proprietorship firm
☐ Financial Institution	☐ NRIs/PIOs - repatriable	☐ NRIs/PIOs - non- repatriable	☐ OCB	☐ QFI
☐ Others – please specify:				

I/ We confirm that my/ our investment status is as below (tick whichever is applicable)

- ☐ FDI Route
- ☐ PIS Route
- ☐ _____ Any other – Please specify

I/ We confirm that the Equity Shares tendered by my/ us are held on is as below (tick whichever is applicable)

- ☐ Repatriable basis
- ☐ Non-repatriable basis

I/ We confirm that (tick whichever is applicable)

- ☐ No RBI, FIPB or other regulatory approval was required by me for holding Equity Shares that have been tendered in this Offer and the Equity Shares are held under general permission of the RBI
- ☐ Copies of all approvals required by me for holding Equity Shares that have been tendered in this Offer are enclosed herewith
- ☐ Copy of RBI Registration letter taking on record the allotment of shares to me/us is enclosed herewith.

I/ We confirm that (tick whichever is applicable)

- ☐ No RBI, FIPB or other regulatory approval is required by me for tendering the Equity Shares in this Offer.
- ☐ Copies of all approvals required by me for tendering Equity Shares in this Offer are enclosed herewith.

BANK DETAILS

So as to avoid fraudulent encashment in transit, the Equity Shareholder(s) holding physical shares should provide details of bank account of the first/sole shareholder and the consideration cheque or demand draft will be drawn accordingly

Name of the Bank	
Branch	
Account Number	
IFSC Code	
MICR Code	
Savings/Current/ (Others: please specify)	

In case of Equity Shareholders holding Equity Shares in dematerialised form, the bank account details for the purpose of interest payment, if any, will be taken from the record of the depositories

In case of interest payments, if any, by the Acquirers and the for delay in payment of Offer Consideration or a part thereof, the Acquirers will deduct taxes at source at the applicable rates as per the Income Tax Act. For details please refer to instruction no. 18 given overleaf.

Yours faithfully

Signed and Delivered	Full Name	PAN	Signature
First / Sole Holder			
Joint Holder 1			
Joint Holder 2			
Joint Holder 3			

Note: In case of joint holdings, all must sign. In case of body corporate, the common seal should be affixed and necessary board resolutions should be attached.

Place: _____

Date: _____

INSTRUCTIONS

PLEASE NOTE THAT NO EQUITY SHARES / FORMS SHOULD BE SENT DIRECTLY TO THE ACQUIRERS, THE TARGET COMPANY OR THE MANAGER TO THE OFFER

1. This Form should be filled in English.
2. All queries pertaining to this Offer may be directed to the Registrar to the Offer.
3. In case of Equity Shares held in joint names, names should be filled in the same order in this Form and in the share transfer deed(s), as the order in which they hold the Equity Shares, and should be duly witnessed. This order cannot be changed or altered nor can any new name be added for the purpose of accepting this Offer.
4. If the Equity Shares are rejected for any reason, the Equity Shares will be returned to the sole/first named Equity Shareholder(s) along with all the documents received at the time of submission.
5. All Equity Shareholders should provide all relevant documents, which are necessary to ensure transferability of the Equity Shares in respect of which the acceptance is being sent.
6. All documents/remittances sent by or to the Equity Shareholders will be at their own risk. Equity Shareholders are advised to adequately safeguard their interests in this regard.
7. The Equity Shareholders who are holding the Equity Shares in physical form and who wish to tender their Equity Shares in this Offer shall approach Selling Member and submit the following set of documents for verification procedure as mentioned below:
 - a) Original share certificate(s)
 - b) Valid share transfer deed(s) duly filled, stamped and signed by the transferor(s) (i.e. by all registered shareholder(s) in the same order and as per specimen signatures registered with the Target Company), and duly witnessed at the appropriate place.
 - c) Self-attested copy of the Equity Shareholder's PAN Card (in case of joint holders, the PAN card copy of all transferors)
 - d) This Form – for Equity Shareholders holding Equity Shares in physical mode duly completed and signed in accordance with the instructions contained therein, by sole/joint shareholders whose name(s) appears on the share certificate(s) and in the same order and as per the specimen signature lodged with the Target Company;
 - e) A self-attested copy of the address proof consisting of any one of the following documents: valid Aadhar card, voter identity card, passport or driving license.
 - f) Any other relevant document including (but not limited to) such as power of attorney, corporate authorization (including board resolution(s)/ specimen signature(s)), notarised copy/(ies) of death certificate(s) and succession certificate(s) or probated will(s), if the original shareholder is deceased, etc., as applicable. Equity Shareholders holding physical shares should note that such Equity Shares will not be accepted unless the complete set of documents is submitted.
8. In case of unregistered owners of Equity Shares in physical mode, the Equity Shareholder should provide: an additional valid share transfer deed(s) duly signed by the unregistered owner as transferor(s) by the sole/joint Equity Shareholder(s) in the same order and duly witnessed at the appropriate place. The transfer deed should be left blank, except for the signatures and witness details. PLEASE DO NOT FILL IN ANY OTHER DETAILS IN THE TRANSFER DEED.
9. Attestation, where required (as indicated in the share transfer deed) (thumb impressions, signature difference, etc.) should be done by a Magistrate, Notary Public or Special Executive Magistrate or a similar authority holding a public office and authorized to issue the seal of his office or a member of a recognized stock exchange under their seal of office and membership number or manager of the transferor's bank.
10. In case the share certificate(s) and the transfer deed(s) are lodged with the Target Company/ its transfer agents for transfer, then the acceptance shall be accompanied by the acknowledgement of lodgment with, or receipt by, the Target/its transfer agents, of the share certificate(s) and the transfer deed(s).
11. The Equity Shareholder should ensure that the certificate(s) and above documents reach the Registrar within 2 days of the close of Tendering Period.
12. The Seller Member(s) should place bids on the Exchange Platform with relevant details as mentioned on physical share certificate(s). The Seller Member(s) shall print the Transaction Registration Slip (TRS) generated by the Exchange Bidding System. The TRS will contain the details of order submitted including Folio No., Certificate No. Dist. Nos., number of Equity Shares, etc.

13. The Seller Member shall deliver the Equity Shares and requested documentation along with the TRS to the Registrar so as to reach them within 2 days of bidding by the Seller Member. On receipt of the confirmation from RTA the bid will be accepted or else rejected (as applicable) and accordingly the same will be depicted on the exchange platform.
14. In case any person has submitted Equity Shares in physical mode for dematerialisation, such Equity Shareholders should ensure that the process of getting the Equity Shares dematerialised is completed well in time so that they can participate in the Open Offer before close of Tendering Period.
15. Procedure for tendering the Equity Shares in case of non-receipt of Letter of Offer: Equity Shareholders may participate in the Offer by confirming their consent to participate in this Offer on the terms and conditions of this Offer as set out in the PA, the DPS and the Letter of Offer. They can participate by submitting an application on plain paper giving details regarding their shareholding and relevant documents mentioned in paragraph 7 above. Equity Shareholders must ensure that the Acceptance Form, along with the TRS and requisite documents (as mentioned in paragraph 7 above) should reach the Registrar of the Company within 2 days of the close of Tendering Period. If the signature(s) of the of the Equity Shareholders provided in the plain paper application differs from the specimen signature(s) recorded with the Registrar of the Target or are not in the same order (although attested), such applications are liable to be rejected under this Offer. Alternatively, such holders of Equity Shares may also apply on the Form of Acceptance-CumAcknowledgement in relation to this Offer, which may be obtained from the SEBI website (<https://www.sebi.gov.in>) or from Registrar to the Offer.
16. The Procedure for Acceptance and Settlement of the Offer and the Tax Provisions have been mentioned in the Letter of Offer under Sections 8 and 9 respectively. The Letter of Offer along with the Form of Acceptance would also be available at SEBI's website, <https://www.sebi.gov.in>, and shareholders can also apply by downloading such forms from the said website. The Letter of Offer along with Form of Acceptance-cum-Acknowledgement will be dispatched to all the Equity Shareholders holding physical shares as on the Identified Date. In case of non-receipt of the Letter of Offer, such shareholders holding physical shares of the Target Company may download the same from the SEBI website (<https://www.sebi.gov.in>) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares.
17. Interest payment, if any: In case of interest payments by the Acquirers and for delay in payment of Offer consideration or a part thereof, the Acquirers will deduct taxes at source at the applicable rates as per the Income Tax Act.
18. If the resident and non-resident Equity Shareholders require that no tax is to be deducted on the interest component or tax is to be deducted at a rate lower than the prescribed rate, in such cases the following documents are required to be submitted to the Registrar to the Offer. For resident Equity Shareholders:
 - Self-attested copy of PAN card
 - Certificate from the income tax authorities under Section 197 of the Income Tax Act, wherever applicable,
 - in relation to payment of interest, if any, for delay in payment of Offer Price (certificate for deduction of tax at lower rate)
 - Self-declaration in Form 15G / Form 15H (in duplicate), if applicable
 - For specified entities under Section 194A(3)(iii) of the Income Tax Act, self-attested copy of relevant
 - registration or notification (applicable only for interest payment, if any)
 For non-resident Equity Shareholders:
 - Self-attested copy of PAN card
 - Certificate under Section 195(3) or Section 197 of the Income Tax Act, wherever applicable (certificate for deduction of tax at lower rate) from the income tax authorities under the Income Tax Act, indicating the amount of tax to be deducted by the Acquirers before remitting the amount of interest)
 - Tax Residency Certificate and a no 'permanent establishment' / business connection declaration
 - Such other information and documentation as may be required depending upon the specific terms of the relevant DTAA In an event of non-submission of NOC or certificate for deduction of tax at nil/lower rate, tax will be deducted at the maximum marginal rate as may be applicable to the relevant category, to which the Equity Shareholder belongs, by the Acquirers.

FOR DETAILED PROCEDURE IN RESPECT OF TENDERING EQUITY SHARES IN THIS OFFER, PLEASE REFER TO THE LETTER OF OFFER

***FORM SH-4 IS REQUIRED ONLY IF PHYSICAL
SHARES ARE TRANSFERED***

FORM NO. SH.4**Securities Transfer Form**

[Pursuant to section 56 of the Companies Act, 2013 and sub-rule (1) of rule 11 of the Companies (Share Capital and Debentures) Rules 2014]

Date of execution.....

FOR THE CONSIDERATION stated below the "Transferor(s)" named do hereby transfer to the "Transferee(s)" named the securities specified below subject to the conditions on which the said securities are now held by the Transferor(s) and the Transferee(s) do hereby agree to accept and hold the said securities subject to the conditions aforesaid.

CIN:L15140MH1956PLC009720.

Name of the company (in full):**IEL Limited**Name of the Stock Exchange where the company is listed, if any:**BSE Ltd.****DESCRIPTION OF SECURITIES:**

Kind/ Class of securities (1)	Nominal value of each unit of security (2)	Amount called up per unit of security (3)	Amount paid up per unit of security (4)
Equity Shares	Rs. 10/-	Rs. 10/-	Rs. 10/-

No. of securities being transferred			Consideration received (Rs.)				
In figures		In words	In words		In figures		
Distinctive number		From					
		To					
Corresponding Certificate Nos.							

Transferor's Particulars-

Registered Folio Number:

Name(s) in full

Signature (s)

1.
2.
3.

I, hereby confirm that the Transferor has signed before me.

Signature of witness:.....

Name And Address:.....

.....

Transferee's Particulars-

Name in Full (1)	Father's/Mother's/Spouse Name (2)	Address & Email-id (3)
Ronit Champaklal Shah	Champaklal A. Shah	C-302, Shilalekh Apartment, Opp. Police Stadium, Shahibaug, Ahmedabad – 380004 Telephone No.+91-79-48001686 Email id: ronitshah2110@gmail.com
Occupation (4)	Existing Folio No., if any (5)	Signature (6)
Business		

Folio No. of Transferee

.....

Specimen Signature of Transferee

.....

Value of stamp affixed:..... (Rs.)

Enclosures:

- (1) Certificate of shares or debentures or other securities
- (2) If no certificate is issued, letter of allotment.
- (3) Copy of PAN Card of all the Transferees (For all listed Cos.)
- (4) Other, Specify _____

Stamps

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For office use only

Checked by.....

Signature tallied by.....

Entered in the Register of Transfer on vide Transfer No.....

Approval Date.....

Power of attorney / Probate / Death Certificate / Letter of Administration

Registered onat No.....

.			
On the reverse page of the certificate			
Name of the Transferor	Name of the Transferee	No. of shares	Date of Transfer
.....			
Signature of the authorized signatory			